

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 277 OF 2022**

**IN THE MATTER OF:**

LIYAKAT ALI & ORS

....APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS

....RESPONDENTS

**INDEX**

<b>S.No.</b>	<b>Particulars</b>	<b>Pg No.</b>
1.	Response on behalf of Respondents/ 14 Industrial Units to Report of Joint Committee dated 11.01.2024, with Affidavits	1-25
2.	<b><u>ANNEXURE-A</u></b> True typed copy of letter dated 08.12.2017, addressed by Member Secretary, CPCB to Member Secretary, UPPCB, along with copy of original	26-28
3.	<b><u>ANNEXURE-B (Colly)</u></b> True copies of latest Consents to Operate, issued by the UPPCB to the Answering Respondents	29-149
4.	<b><u>ANNEXURE-C [Colly]</u></b> True copies of sample reports of the Answering Respondents	150-181

5.	<b><u>ANNEXURE-D</u></b> True copy of the list of 184 industries situated in District Muzaffarnagar, which generate fly ash	182- 185
----	--------------------------------------------------------------------------------------------------------------------------------	-------------

FILED BY:

*Utkarsh Sharma*

[UTKARSH SHARMA]

Counsel for Respondents/ 14 Industrial Units

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 11.03.2024

E-mail: utkarsh.sharma7@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 277 OF 2022**

**IN THE MATTER OF:**

LIYAKAT ALI & ORS

....APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

**RESPONSE ON BEHALF OF RESPONDENTS/14  
INDUSTRIAL UNITS TO JOINT COMMITTEE REPORT  
DATED 11.01.2024, WITH SUPPORTING AFFIDAVITS**

**MOST RESPECTFULLY SHOWETH:**

1. That the present Response is being filed on behalf of the Respondents/14 Industrial Units, which have been impleaded as Respondents in the present Original Application. The 14 Industrial Units are owned by 10 entities, whose Affidavits are being filed along with this Response.
2. That the present Response is confined to responding to the contents of the Joint Committee Report dated 11.01.2024, filed before this Hon'ble Tribunal in the captioned Original Application.
3. That in the Joint Committee Report dated 11.01.2024, it has been submitted that inspections of inter-alia the 14 Industrial Units were conducted by a Joint Committee comprising of representatives of the Central Pollution Control Board [CPCB], Uttar Pradesh Pollution Control

Board [UPPCB] and District Administration, Muzaffarnagar on 05.10.2023, 13.10.2023 and 01.12.2023 and during the inspections, samples of inlet and outlet points of the Effluent Treatment Plants [ETP's] installed at the 14 industrial units were collected by the Joint Committee and sent for testing. It has been further stated that the sample testing has revealed that although all the 14 Industrial Units are complying with the discharge norms stipulated in the Environment Protection Rules, 1986, they are not complying with the more stringent discharge norms specified in the 'Charter for Water Recycling and Pollution Prevention in Pulp and Paper Industries', formulated by the CPCB in the year 2015 [hereinafter referred to as the 'Charter of 2015'], and reproduced by the UPPCB in the latest Consents to Operate, issued by UPPCB to some of the Industrial Units.

4. That in response to the findings of the Joint Committee, as stated in the Report dated 11.01.2024, the following submissions are made on behalf of the Answering Respondents/ 14 Industrial Units:
  - (i) It is respectfully submitted that as per CPCB's own stand, the Paper and Pulp Industries have to comply not with the effluent discharge norms stipulated in the Charter of 2015 but with the norms prescribed under the Environment Protection Rules, 1986, as amended from time to time. The same was made clear by the CPCB vide its letter dated

08.12.2017 addressed to the Member Secretary, Uttar Pradesh Pollution Control Board, wherein it had been stated by Member Secretary, CPCB that the Pulp and Paper Industries may be allowed to meet the effluent discharge standards notified under the Environment (Protection) Rules, 1986 and not with the norms prescribed in the Charter for Water Recycling and Pollution Prevention. The said directive was followed by the UPPCB in all the Consents to Operate issued to the Answering Respondents, wherein it was indicated that the treated effluent shall meet the general and specific standards prescribed under the Environment (Protection) Rules, 1986.

A true typed copy of letter dated 08.12.2017, addressed by Member Secretary, CPCB to Member Secretary, UPPCB, along with copy of original, is annexed herewith and marked as **Annexure-A**.

- (ii) In fact, even in the latest Consents to Operate issued to some of the Answering Respondents by the Uttar Pradesh Pollution Control Board in the year 2023, in which the Charter Norms have been reproduced, reference has been made to letter dated 08.12.2017 and it has been indicated that in compliance of the said letter of CPCB, the industry will follow the effluent discharge standards as notified under the Environment (Protection) Rules. It is apposite to

mention that contrary to the claim in the Joint Committee Report, in the latest CTO's issued to some of the Answering Respondents, issued before the year 2023 but valid even today, the Charter Norms have not even been mentioned and it is only stipulated that the unit shall have to comply with the discharge norms specified in the Environment Protection Rules, 1986, as amended from time to time.

True copies of latest Consents to Operate, issued by the UPPCB to the Answering Respondents, is annexed herewith and marked as **Annexure-B [Colly]**.

(iii) Hence, as explained in the following paragraphs, even though the Answering Respondents have acted responsibly and have installed pollution controlling equipment to comply with the norms stipulated in the Charter of 2015, the fact of the matter is that in terms of the clarification issued by CPCB, the author of the Charter of 2015, the Answering Respondents have to comply not with the Charter Norms but with the discharge norms notified under the Environment Protection Rules, 1986, which, as per the findings of the Joint Committee itself, are being complied with by all the Answering Respondents.

(iv) It is stated with full responsibility that the units of the Answering Respondents are fully compliant and are

adhering to the discharge norms [in relation to various parameters] notified not only under the Environment Protection Rules, 1986 but also the ones specified in the Charter of 2015. This is made evident from the reports of samples, periodically collected from the units of the Answering Respondents and independently tested by laboratories having due accreditation. Such testing is regularly undertaken by nearly all the industrial units in the area as a part of following good business practices and also to enable the industrial units to gauge as to whether any operational changes are needed in the running of the industrial units and further to ensure that the units remain compliant with environmental norms. It is for this reason that over the last several years, the industrial units of the Answering Respondents have been subjected to regular inspections by the authorities and on all occasions, the units have been found complying with the discharge norms. In fact, in some cases, there are reports of sample testing recently undertaken by UPPCB itself, which show the Answering Respondents to be compliant with Charter Norms.

True copies of sample reports of the Answering Respondents are annexed herewith and marked as **Annexure-C [Colly]**.

(v) Thus, it is respectfully submitted that there appears to be some fault which has occurred during the inspections conducted by the Joint Committee, either during the stage of sample collection or sample handling or sample testing, which has led to the samples of all the Answering Respondents falling foul of the Charter Norms. The said apprehension of the Answering Respondents is also strengthened by the fact that it is extremely unnatural for the samples collected from all the industrial units to be conforming with the norms stipulated under the Environment Protection Rules but falling foul of the Charter Norms. Thus, the Answering Respondents earnestly pray to this Hon'ble Tribunal to direct that the samples from the ETP units of the Answering Respondents may be recollected and retested by the authorities with the aid of and in the presence of independent agencies, ensuring that the integrity of the process of sample collection, sample handling and sample testing is fully maintained.

(vi) It is also important to highlight that small discrepancies can easily occur in reading of parameters like BOD, COD, TSS and TDS due to a variety of factors. For instance, Biochemical Oxygen Demand (BOD), which is the amount of oxygen required for microbial metabolism of organic compounds in water, is generally tested through either the dilution method or the manometric method, with the

dilution method being widely accepted and prevalent in India. The first step in measuring BOD by the dilution method is to obtain equal volumes of water from the area to be tested and diluting each specimen with a known volume of distilled water which has been thoroughly shaken to ensure oxygen saturation. After this, an oxygen meter is used to determine the concentration of oxygen within one of the vials. The remaining vial is then sealed and placed in darkness and tested five days later. BOD is then determined by subtracting the second meter reading from the first. The measurement of the concentration of oxygen has to be necessarily made within the first twenty four hours for the viability of the test.

- (vii) It is scientifically accepted that the traditional methods of determination of BOD and COD have many drawbacks and are neither very sensitive nor precise. The BOD test is a biological test; dependent on the actions of the microorganisms found in the wastewater and, as such, is subject to a number of variations. These variations can be caused by a number of factors, including changes in temperature, weather, composition of incoming sewage, in-plant operations, and sampling points. Results can vary widely from day to day, or even hour to hour. One of the major disadvantages of the BOD test is the time lag between the collection of samples and the final calculation of results. This makes the BOD test a poor test for

determining the extent of pollutants present in the sample and any discrepancy in the reading of BOD in a particular sample can be attributed to a variety of factors like instrument error, improper sample preservation and inconsistency in the analytical process.

(viii) In fact, the CPCB, in its Report of the Performance Audit of the State Pollution Control Boards/Pollution Control Committees dated 28.08.2019, prepared in compliance of orders passed by this Hon'ble Tribunal in Original Application No. 95 of 2018, titled Aryavart Foundation M/s Vapi Green Enviro Ltd. & Ors., has itself recognised that in relation to lab testing, the shortage of scientific manpower, procurement delays in instruments, equipment and consumables and need for quality control are important aspects requiring attention.

(ix) In response to the finding of the Joint Committee against one of the Answering Respondents, namely M/s Shree Bhageshwari Papers Private Limited, to the effect that the said unit is not complying with the Charter Norms in relation to the quantity of fresh water consumption and wastewater discharge, it is respectfully submitted that the said finding of the Joint Committee is misconceived and based on an erroneous application of the applicable norms. As is evident from the latest CTO's issued in favour of the industrial units of M/s Shree Bhageshwari Papers

Private Limited in the year 2019, there is no mention of adherence to Charter Norms in respect of quantity of discharge, which has been specified in the said CTO's. The only requirement stipulated to be complied with by the units of M/s Shree Bhageshwari Papers Private Limited is that it should not be discharging more than a specified quantity of industrial effluent, with the quantity of discharge specified for Unit-1 being 1100 KLD and the quantity for Unit-2 being 1800 KLD. It is respectfully submitted that the units of M/s Shree Bhageshwari Papers Private Limited are completely complying with the quantity of discharge specified in the CTO's issued to the units, with the average discharge by both the units for the period from October, 2023 to February, 2024 being 363 KLD [Unit-1] and 797 KLD [Unit-2]. Hence, there is absolutely no basis for the Joint Committee to allege any violation on the part of the units of M/s Shree Bhageshwari Papers Private Limited, as compliance with the Charter Norms is neither a requirement nor a specification in the CTO's issued to the units of M/s Shree Bhageshwari Papers Private Limited. It is respectfully submitted that in case the units of M/s Shree Bhageshwari Papers Private Limited are directed to revise the quantity of discharge either by the authorities or by this Hon'ble Tribunal, then the units shall be willing to

undertake appropriate measures to revise the same within a reasonable time.

(x) It is further submitted that the Answering Respondents are very conscious of their responsibility to ensure that no harm is caused to the environment from their units and have hence taken every technological measure to install the latest and environmentally friendly machinery and to treat the discharged effluents before releasing them into the industrial drain. Such an exercise does not only make ethical sense but is also in the best business interests of the Answering Respondents as the very survival of the industrial units of the Answering Respondents is dependent on the availability of good quality ground water.

5. That the Answering Respondents have already placed on record all documents pertaining to the various statutory and regulatory permissions, which they are required to have under law and which have been duly issued to them by the concerned authorities. The Answering Respondents have also submitted details, through Affidavits, regarding the manner of disposal of fly ash and plastic waste at their units, as had been directed by this Hon'ble Tribunal. The Answering Respondents are not repeating the contents of the said Affidavits and pray that the contents of the same may be treated as part and parcel of the present Affidavit. It is

also submitted that the Answering Respondents are fully committed towards protection, preservation and betterment of environment and shall be ready and willing to undertake measures in that regard which are suggested and mandated either by the authorities or by this Hon'ble Tribunal.

6. That it is further submitted that a perusal of the reports filed in the captioned Original Application also reveals that in relation to fly ash disposal, the Answering Respondents have been unfairly targeted by the authorities, with all blame for any fly ash found dumped anywhere in Muzaffarnagar, and any consequence arising therefrom, being repeatedly laid at the doorstep of the units of the Answering Respondents by the authorities. This is despite the fact that there are around 184 units in District Muzaffarnagar, about whom the Answering Respondents are aware of, which manufacture fly ash. It will be in the interest of environment if all these 184 industries are directed to ensure that no fly ash is dumped anywhere and is instead utilised in brick-making or at cement plants, as has been ensured to be done by the Answering Respondents, pursuant to orders passed by this Hon'ble Tribunal.

True copy of the list of 184 industries situated in District Muzaffarnagar, which generate fly ash, is annexed herewith and marked as **Annexure-D**.

7. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

**FILED BY:**

*Utkarsh Sharma*

[UTKARSH SHARMA]

Counsel for Respondents/14 Industrial Units

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 11.03.2024

E-mail: utkarsh.sharma7@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Manoj Kumar, S/o Mr. Yash Pal Singh, aged 52 years, R/o 63/1, Kiran City Bhopa Road, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the General Manager (Q.C & EHS) at Bindals Papers mills Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Bindals Papers Mills Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

*[Signature]*  
04.03.24  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this 4<sup>th</sup> day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*[Signature]*  
04.03.24  
DEPONENT

Identified by *[Signature]*



*Manoj Kumar*  
I, Manoj Kumar, S/o Mr. Yash Pal Singh, aged 52 years, R/o 63/1, Kiran City Bhopa Road, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-  
the deponent is/are identified by Shri  
I have been satisfied myself to examine the deponent and understand the content of the affidavit which has been read out and explained to me to the deponent fee charge Rs. ....  
NOTARY DISTT. MUZAFFARNAGAR

*Prerna Tyagi*  
NOTARY  
MUZAFFARNAGAR - 4 MAR 2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022**

**IN THE MATTER OF:  
LIYAKAT ALI & ORS.**

....APPLICANT

**VERSUS**

**STATE OF U.P. & ORS.**

....RESPONDENTS

**AFFIDAVIT**

I, Aditya Kumar Kaushik, S/o Mr. Vinod Kaushik, aged 42 years, R/o H.No. 99, Gali No. 13, Vishwakarma Chowk, Ganga Vihar, Sarwat, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Manager (Environment) at Shree Bhageshwari Papers Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Shree Bhageshwari Papers Private Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

*Aditya*  
**DEPONENT**

**VERIFICATION**

Verified at Muzaffarnagar on this day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*Aditya*  
**DEPONENT**



*Prerna*  
**PRERNA TAGGI**  
NOTARY  
MUZAFFARNAGAR

**6 MAR 2024**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022**

**IN THE MATTER OF:**

**LIYAKAT ALI & ORS.**

**....APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**....RESPONDENTS**

**AFFIDAVIT**

I, Shailender Kumar, S/o Late Mr. Ramesh Chand, aged 40 years, R/o 806/22, Main Road, Janakpuri, Muzaffarnagar, Uttar Pradesh-251002, do hereby solemnly affirm and declare as under:-

1. That I am the Senior Accountant at Tirupati Baalaji Fiberr Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Tirupati Baalaji Fiberr Private Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

**DEPONENT**



**VERIFICATION**

Verified at Muzaffarnagar on this day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

**DEPONENT**



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Shravan Kumar Goel, S/o Mr. Daya Ram Goel, aged 51 years, R/o 60/568, Avadh Vihar, Jansath Road, Muzaffarnagar, Uttar Pradesh-251002, do hereby solemnly affirm and declare as under:-

1. That I am the Senior Accountant at Galaxy Papers Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Galaxy Papers Private Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.



*Shravan*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*Shravan*  
DEPONENT

*Shravan Kumar Goel*  
The deponent  
is identified by Shr.....  
have satisfied my self by examining the  
deponent who understood the contents of  
the affidavit which has been read out and  
explained by me to the deponent.

identified by

*R.K. Verma*  
R. K. VERMA  
Distt. Notary  
Muzaffarnagar (U.P.)



उत्तर प्रदेश UTTAR PRADESH

GD 246479

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

STATE OF U.P. & ORS

VERSUS

....RESPONDENTS

AFFIDAVIT

I, Aditya Sharma, S/o Mr. Subhash Chand Sharma, aged 28 years, R/o VPO PINNA Distt., Muzaffarnagar, Uttar Pradesh-251006, do hereby solemnly affirm and declare as under:-

1. That I am the Manager (Environment) at M/s Garg Duplex And Paper Mills Pvt Ltd and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.

2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best

of my knowledge derived from the records maintained during the course of usual business by M/s Garg Duplex And Paper Mills Pvt Ltd.

R. K. VERMA  
Dist. Notary  
Muzaffarnagar (U.P.)

Ash. Signatory

3 MAR 2024

*SECRETARY*

3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

For Gang Duplex And Paper Mills Pvt Ltd

*[Signature]*  
Auth. Signatory

DEPONENT

*SECRETARY*

**VERIFICATION**

Verified at Muzaffarnagar on this \_\_\_\_\_ day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed there from.

For Gang Duplex And Paper Mills Pvt Ltd

*[Signature]*  
Auth. Signatory

DEPONENT

*SECRETARY*



*[Signature]*  
The deponent \_\_\_\_\_  
are identified by \_\_\_\_\_  
have examined the contents of the  
deponent who understands the contents of  
the affidavit which has been read out and  
explained by \_\_\_\_\_ the deponent re-  
charged for \_\_\_\_\_

*[Signature]*  
R. K. VERMA  
Distt. Notary  
Muzaffarnagar (U.P.)

*[Signature]*  
identified by

*[Signature]*

3 MAR 2024



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Vishal Sharma, S/o Mr. Ram Sharan Sharma, aged 45 years, H. No. 263, Gali no. 2, Milan Vihar, Moradabad, Uttar Pradesh-244001, do hereby solemnly affirm and declare as under:-

1. That I am the General Manager (Q.C & EHS) at Meenu Paper Mills Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.

2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Meenu Paper Mills Private Limited.

That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.



*[Signature]*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*[Signature]*  
I have verified the facts above.  
The deponent is/are identified by Shri  
I have been satisfied in self to examine  
the deponent and understand the  
content of the affidavit which has  
been read out and explained by  
me to the deponent fee charge  
Rs. ....  
NOTARY DISTRICT MUZAFFARNAGAR

*[Signature]*  
DEPONENT

Identified by  
*[Signature]*

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

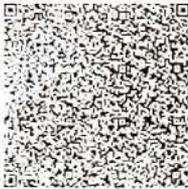
7 MAR 2024



e-Stamp



Certificate No. : IN-UP77031009560301V  
 Certificate Issued Date : 20-Nov-2023 03:53 PM  
 Account Reference : NEWIMPACC (SV)/ up14554804/ MUZAFFARNAGAR SADAR/ UP-MJF  
 Unique Doc. Reference : SUBIN-UPUP1455480449670480509204V  
 Purchased by : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN  
 Description of Document : Article 5 Agreement or Memorandum of an agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN  
 Second Party : Not Applicable  
 Stamp Duty Paid By : SHREE SIDHBALI PAPER MILLS PVT LTD BHOPA ROAD MZN  
 Stamp Duty Amount(Rs.) : 10  
 (Ten only)



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.277 OF 2022 IN

THE MATTER OF:

LIYAKAT ALI & ORS.

VERSUS

....APPLICANT

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Pradeep Sharma, S/o Mr. C.P. Sharma, aged 52 years, R/o Adarsh Colony, Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

1. That I am the Manager (Environment) at M/s Shree Sidhbali Paper Mills Private Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.

2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I say that the contents of the same are true and correct to the best of

RAHUL SHARMA  
 NOTARY  
 Distt. Muzaffarnagar (U.P.)

04 MAR 2024

NOTARY

NOTARY

NOTARY

my knowledge derived from the records maintained during the course of usual business by M/s Shree Sidhballi Paper Mills Private Limited.

- 3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

**VERIFICATION**

Verified at Muzaffarnagar on this 4 day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.



RAHUL SHARMA  
NOTARY  
Distt. Muzaffarnagar (U.P.)

04 MAR 2024

Sworn before me today above.....  
 the deponent is/are identified by Shri  
 .....  
 I have satisfied myself to examining the  
 deponent who understand the contents of  
 the affidavit which has been read out and  
 explained by me to the deponent fee  
 charged Rs. ....  
 NOTARY, DISTRICT MUZAFFARNAGAR

NOTARY  
 DEPONENT

NOTARY  
 DEPONENT

Identified by

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 277 OF 2022

IN THE MATTER OF:

LIYAKAT ALI & ORS.

VERSUS

....APPLICANT

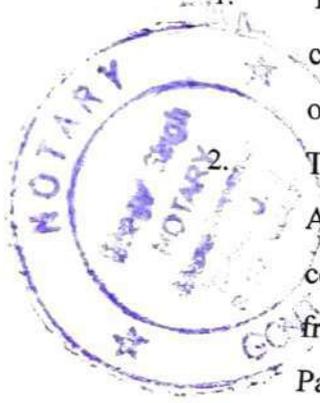
STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Abhishek Tyagi, S/o Sh. Rajpal Tyagi, aged 34 years, R/o V.P.O. Dinkarpur, Muzaffarnagar, Uttar Pradesh-251318, do hereby solemnly affirm and declare as under:-

1. That I am the Environment Manager at Silvertoan Papers Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Silvertoan Papers Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.



*[Signature]*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed there from.

*[Signature]*  
DEPONENT

*[Signature]*

*[Signature]*  
6.3.24  
रजि० नं०-4142/89  
कलेक्टर कार्यालय, मुजफ्फरनगर

CHAGAN SINGH  
NOTARY  
Muzaffarnagar

6 MAR 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Kapil ,S/o Mr. Ramsharan, aged 32 years, R/o H.No. 10/01

, Bachan singh colony, Muzaffarnagar, Uttar Pradesh- 251001, do hereby solemnly affirm and declare as under:-

1. That I am the Environmental Manager at Silverton Pulp and Papers Private Limited (UNIT-1) and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Silverton Pulp and Papers Private Limited.(UNIT-1)

That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.



NOTARY

*Kapil*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*Kapil*  
DEPONENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, Gaurav sharma, S/o Mr. Satendra sharma, aged 28 years, R/o H.No. 481, dhindhawali, Muzaffarnagar, Uttar Pradesh-251318, do hereby solemnly affirm and declare as under:-

1. That I am the Environmental Manager at Silverton Pulp and Papers Private Limited (UNIT-2) and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Silverton Pulp and Papers Private Limited (UNIT-2) that the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.



*Gaurav Sharma*  
DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

*Gaurav Sharma*  
DEPONENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.277 OF 2022

IN THE MATTER OF:  
LIYAKAT ALI & ORS.

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

AFFIDAVIT

I, kishor Kumar Gupta, S/o Shri Banwari Lal Gupta, aged 62 years, R/o 59, Lane No. 6, Lal Bagh, Gandhi Colony Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-

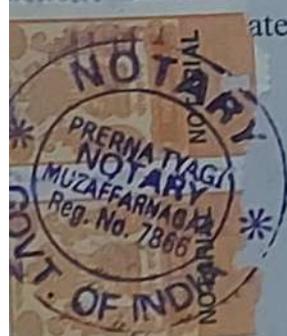
1. That I am the General Manager (Environment & Safety) at Tehri Pulp and Paper Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Tehri Pulp and Paper Limited.
3. That the Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

DEPONENT

VERIFICATION

Verified at Muzaffarnagar on this 6<sup>th</sup> day of March, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

DEPONENT



*[Handwritten signature]*

*[Handwritten signature: Kishor Kumar Gupta]*  
I, Kishor Kumar Gupta, S/o Shri Banwari Lal Gupta, aged 62 years, R/o 59, Lane No. 6, Lal Bagh, Gandhi Colony Muzaffarnagar, Uttar Pradesh-251001, do hereby solemnly affirm and declare as under:-  
I am the General Manager (Environment & Safety) at Tehri Pulp and Paper Limited and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.  
I have read and understood the contents of the accompanying Additional Affidavit, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by Tehri Pulp and Paper Limited.  
The Annexures annexed to the present Additional Affidavit are true and correct copies of their respective originals.

Identified by

PREKNA TYAGI  
6 MAR 2024 NOTARY  
MUZAFFARNAGAR

**ANNEXURE-A****CENTRAL POLLUTION CONTROL BOARD  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE  
CHANGE GOVT. OF INDIA**

F.NO. B-190193/WQM-II/CPCB/P&amp;P/14212

Date: 08.12.2017

To,

The Member Secretary,  
Uttar Pradesh Pollution Control Board  
Building No. TC-12V, Vibhuti Khand,  
Gomti Nagar, Lucknow-226010

**Subject:** Representation received from 'NCR Paper Mills Association' regarding Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries.

Sir,

This is in reference to your letter dated 24.11.2017 on above mentioned subject. Pulp and Paper Industries of Uttar Pradesh may be directed to comply as per the following guidelines:

- (i) The Pulp & Paper Industrial units may be allowed to treat the effluent to meet the effluent discharge standards as notified under the Environment (Protection) Rules, 1986.
- (ii) Only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 may be allowed to discharge.



TRUE COPY

- (iii) The Pulp & Paper mills manufacturing chemical pulp achieve zero black liquor discharge through Chemical Recover Process (CRP).

Yours faithfully,  
Sd/-  
(A. Sudhakar)  
Member Secretary

//TRUE TYPED COPY//



F. No. B-190193/WQM-11/CPCB/P&P/11012

Date: 08.12.2017

To,  
 The Member Secretary,  
 Uttar Pradesh Pollution Control Board  
 Building No. TC-12V, Vibhuti Khand,  
 Gomti Nagar, Lucknow- 226 010

Subject: Representation received from "NCR Paper Mills Association" regarding  
 Charter for Water Recycling and Pollution Prevention in Pulp & Paper  
 Industries"

Sir,

This is in reference to your letter dated 24.11.2017 on above mentioned subject. Pulp  
 and Paper Industries of Uttar Pradesh may be directed to comply as per the following  
 guidelines:

- (i) The Pulp & Paper industrial units may be allowed to treat the effluent to meet the  
 effluent discharge standards as notified under the Environment (Protection)  
 Rules, 1986.
- (ii) Only the treated effluent meeting the effluent discharge norms notified under the  
 Environment (Protection) Rule, 1986 may be allowed to discharge.
- (iii) The Pulp & Paper mills manufacturing chemical pulp must achieve zero black  
 liquor discharge through Chemical Recover Process (CRP).

Your's faithfully,

(A. Sudhakar)  
 Member Secretary

TRUE COPY

**ANNEXURE-B [COLLY]**

U.P. Pollution Control Board

**CONSENT ORDER**

Ref No. -  
68309/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA  
GAR/2019

Dated : 30/12/2019

To .

Shri MAYANK BINDAL  
M/s BINDALS PAPERS MILLS LTD  
8th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. BINDALS PAPERS MILLS LTD

Reference Application No. 6143223

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BINDALS PAPERS MILLS LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:12:21 +0530'

For and on behalf of U.P. Pollution Control Board

CEO

C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:12:18 +0530'

CEO

C-3.

  
TRUE COPY

## U.P. Pollution Control Board

Dated : 30/12/2019

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Writing Printing Paper-300 MT/Day using Agro Waste, Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	100 TPH Boiler	Coal and Biomass	1	Particulate Matter	65 Meter
2	300 TPD Boiler	Coal and Biomass	1	Particulate Matter	65 Meter
3	1500 KVA DG Set	Diesel	1	Sulphur Dioxide	12 Meter

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per Board Norms
2	1	Particulate Matter	As per Board Norms
3	1	Sulphur Dioxide	As per Board Norms

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which .....

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

**Specific Conditions:**

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dyeing, bleaching and deinking process are not allowed in the production process of the unit. The unit will use agro waste and waste paper as raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall submit the stack/ambient air quality monitoring report from approved Laboratory within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

Nishi Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:12:56 +05 30

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. -**  
**68297/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/**  
**water/MUZAFFARNAGAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri MAYANK BINDAL  
 M/s BINDALS PAPERS MILLS LTD  
 8th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001  
 MUZAFFARNAGAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BINDALS PAPERS MILLS LTD**

**Reference Application No :6140794**

**Dated :30/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. BINDALS PAPERS MILLS LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
 Kumar  
 Chauhan  
Digitally signed  
 by Nishi Kumar  
 Chauhan  
 Date: 2019.12.30  
 12:09:34 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO**  
**C-3.**

**Enclosed : As above**  
**(condition of consent):**

**Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.**

Nishi  
 Kumar  
 Chauhan  
Digitally signed  
 by Nishi Kumar  
 Chauhan  
 Date: 2019.12.30  
 12:09:49 +05'30'

**CEO**  
**C-3.**

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

## Annexure to Consent issued to M/s.BINDALS PAPERS MILLS LTD vide

Consent Order No. 6140794/ Water

Dated : 30/12/2019

## CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing Printing Paper-300 MT/Day using Agro Waste, Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	15 KLD	Septic Tank
2	Industrial	5900 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	15 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	5900 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will use agro waste and waste paper as raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:10:08 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.



**1780**  
**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 68528/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1  
9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1**

Reference Application No. 6162588

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2019.12.30 12:18:54 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEo**  
**C-3.**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2019.12.30 12:19:24 +05'30'

**CEo**  
**C-3.**

**1781**  
**U.P. Pollution Control Board**

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Common Captive Power Plant for Both Units (Shree Bhageshwari Paper Furnace unit)			Particulate Matter	

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
S.No	Stack No	Parameter	Standard

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

### Specific Conditions:

- 1.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
- 2.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 3.The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 4.The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
- 5.The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
- 6.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
- 8.The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9.The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 10.The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 11.The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
- 12.Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 13.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 14.The unit shall submit the audited balance sheet for the current year.
- 15.The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 16.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

CEo  
C-3.



**1784**  
U.P. Pollution Control Board

**CONSENT ORDER**

**Ref No. -**  
**68526/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/**  
**water/MUZAFFARNAGAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1  
9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1**

**Reference Application No :6162484**

**Dated :30/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:15:48 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO**  
**C-3.**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:16:04 +05'30'

**CEO**  
**C-3.**

**1785**  
**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 vide**

Consent Order No. 6162484/ Water

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	1100 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
S.No	Parameter	Standard
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Total Suspended Solids	1100 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

1787

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Issued with the permission of competent authority .**

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:16:21 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**CEO  
C-3.**



**1788**  
U.P. Pollution Control Board

**CONSENT ORDER**

**Ref No. - 68531/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA  
GAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2  
9th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2**

Reference Application No. 6162735

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

**CEO  
C-3.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

**CEO  
C-3.**

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	Common Captive Power Plant for Both Units (Shree Bhageshwari Paper Furnace unit)			Particulate Matter	

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
S.No	Stack No	Parameter	Standard

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

### Specific Conditions:

- 1.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
- 2.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 3.The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 4.The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
- 5.The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
- 6.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
- 8.Industry shall submit the stack monitoring report from approved laboratory to the Board quarterly of its sister units where the boiler has been installed.
- 9.The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 10.The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 11.The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 12.The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
- 13.Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 14.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 15.The unit shall submit the audited balance sheet for the current year.
- 16.The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 17.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**CEO  
C-3.**



**1792**  
**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 68530/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019**

**Dated : 30/12/2019**

**To ,**

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2  
9th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2**

**Reference Application No :6162720**

**Dated :30/12/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure , in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2019.12.30 12:23:36 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**CEO  
C-3.**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2019.12.30 12:23:56 +05'30'

**CEO  
C-3.**

**1793**  
**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 vide**

Consent Order No. 6162720/ Water

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	8 KLD	Septic Tank
2	Industrial	1800 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	1800 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

### Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan

Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:24:14 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.



U.P. Pollution Control Board

CONSENT ORDER

Dated : 27/01/2020

Ref No. -  
69154/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA  
GAR/2019

To,

Shri NAVEEN AGARWAL  
M/s TIRUPATI BALAJI FIBRES LTD  
9th Km, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. TIRUPATI BALAJI FIBRES LTD

Reference Application No. 6210302

Dated : 27/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TIRUPATI BALAJI FIBRES LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.27  
16:47:06 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.27  
16:47:24 +05'30'

CEO  
C-3.

## U.P. Pollution Control Board

Dated : 27/01/2020

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Writing, Printing and Kraft Paper-150 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 1 & 2	Coal and Agro fuel	1	Particulate Matter	As per EP Rules 1986
2			1	Sulphur Dioxide	As per EP Rules 1986
3			1	Oxides of Nitrogen	As per EP Rules 1986

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Rules 1986
2	1	Sulphur Dioxide	As per EP Rules 1986
3	1	Oxides of Nitrogen	As per EP Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

**Specific Conditions:**

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dyeing, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

Nishi Kumar Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.27  
16:47:41 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.

1800

U.P. Pollution Control Board

## CONSENT ORDER

Dated : 27/01/2020

Ref No. -  
69143/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019

To ,

Shri NAVEEN AGARWAL  
M/s TIRUPATI BALAJI FIBRES LTD  
9th Km, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. TIRUPATI BALAJI FIBRES LTD

Dated :27/01/2020

Reference Application No :6210038

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. TIRUPATI BALAJI FIBRES LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.27  
16:44:26 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO

C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2020.01.27  
16:44:46 +05'30'

CEO

C-3.

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TIRUPATI BALAJI FIBRES LTD vide

Dated : 27/01/2020

Consent Order No. 6210038/ Water

## CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing, Printing and Kraft Paper-150 MTD using waste paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	7 KLD	Septic Tank
2	Industrial	350 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	7 KLD
2	Total Suspended Solids	As per EP Rules 1986
3	COD	As per EP Rules 1986
4	BOD	As per EP Rules 1986
5	Total Suspended Solids	
6	Oil & Grease	As per EP Rules 1986

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	350
2	Total Suspended Solids	As per EP Rules 1986
3	BOD	As per EP Rules 1986
4	COD	As per EP Rules 1986
5	Oil & Grease	As per EP Rules 1986

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the inlet, Aeration Tank, Secondary Clarifier and outlet of Effluent Treatment Plant for On Line Monitoring and its URL and password shall be provided to the UPPCB Control room.
- 12 This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).

Issued with the permission of competent authority .

Nishi Kumar Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2020.01.27 16:45:06 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.

1804



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169964/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG  
AR/2022

Date: 20/12/2022

To,

M/s

**GALAXY PAPERS PRIVATE LIMITED**

**9.4 KM, JOLLY ROAD, VILL BHANDURA,MUZAFFAR NAGAR,**

Application Id-  
18627228

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **GALAXY PAPERS PRIVATE LIMITED** located at **9.4 KM, JOLLY ROAD, VILL BHANDURA,MUZAFFAR NAGAR,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GALAXY PAPERS PRIVATE LIMITED** granted for the period from **01/01/2023 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	KRAFT PAPER-100 MT/DAY	100	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	30 KLD	Septic Tank	
Industrial	ZLD	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	AS PER E(P) RULES, 1986

**ABHISHEK TRIPATHI** Digitally signed by ABHISHEK TRIPATHI  
Date: 2023.03.17 16:57:22 +05'30'

1805

2	BOD	AS PER E(P) RULES, 1986
3	pH	AS PER E(P) RULES, 1986
4	OIL AND GREASE	AS PER E(P) RULES, 1986
5	TOTAL SUSPENDED SOLIDS	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 12 TPH BOILER WITH MULTICYCLONE AND WET SCRUBBER	BIOMASS 40 MT/DAY	01	Particulate Matter	30 METER STACK HEIGHT FROM GROUND LEVEL

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

**ABHISHEK TRIPATHI** Digitally signed by ABHISHEK TRIPATHI  
Date: 2023.03.17 16:57:50 +05'30'

areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

ABHISHEK TRIPATHI

Digitally signed by ABHISHEK  
TRIPATHI

Date: 2023.03.17 16:57:58 +05'30'

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This CTO is valid only for the production capacity of KRAFT PAPER-100 MT/DAY by using WASTE PAPER 120 MT/DAY as raw material.
2. The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
3. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
4. This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.
5. Industry must install STP within 3 months for treatment of domestic effluent and submit the proposal for the same in the Board within one month.
6. Industry shall submit Analysis/Emission report from MOEF&CC or UPPCB approved lab within a month after operation of the unit and on quarterly basis to the Board.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit will not use agro based raw materials in the production process.
9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
11. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
16. The industry shall operate 12 TPH Boiler with MultiCyclone and WetScrubber and 30 meter stack height. Fuel for Boiler is -40 MTD BIOMASS. The APCS will be maintained and operated in such a manner

that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

17. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.

18. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

19. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

22. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB, Bulandshahr on payment basis within a month. To ensure emissions parameters as per CAQM order.

23. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

24. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

25. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month and on quality basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

32. Industry shall submit analysis reports from a certified / approved laboratory under E.P. Act 1986 within a month and on quarterly basis to the Board.

33. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

34. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including

1809

environmental pollution.

36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

38. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

39. The unit shall submit the audited balance sheet for the current year.

40. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**ABHISHEK TRIPATHI** Digitally signed by ABHISHEK TRIPATHI  
Date: 2023.03.17 16:58:21 +05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**ABHISHEK TRIPATHI** Digitally signed by ABHISHEK TRIPATHI  
Date: 2023.03.17 16:58:27 +05'30'

**Chief Environmental Officer (Circle 3)**

1810



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181853/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 26/05/2023

To,

M/sGARG DUPLEX AND PAPER MILLS PVT LTD

8.5 Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar ,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the “Water (Prevention & Control of Pollution) Act.,1974”and under Section- 21 of the “Air (Prevention & Control of Pollution) Act, 1981” as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20589954

Date :- 2023-04-08

### Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s GARG DUPLEX AND PAPER MILLS PVT LTD located at **8.5 Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar ,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

### 2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste Paper- 450 MTD and Agro Waste- 130 MT/Day	Kraft Paper/Board/Cup Stock/Writing Printing -415 MT/Day (40 MT/Day Based On Agro Waste And 375 MT/Day Based On Waste Paper), Turbine - 4.5 MW	Kraft Paper/Board/Cup Stock/Writing Printing -415 MT/Day (40 MT/Day Based On Agro Waste And 375 MT/Day Based On Waste Paper), Turbine - 4.5 MW

GHAN SHYAM

Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:27:23 +05'30'

### 3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

GHAN SHYAM

Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:27:15 +05'30'

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

##### B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	1100 KLD	1100 KLD	1100 KLD THROUGH ETP TO IRRIGATION/PROCESS/DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

#### 5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
  7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
  8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
  9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
  10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
  11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
  12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
  13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
  - 14. For Wood based/Agro based paper mill:**
    - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
    - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
    - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
  15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
  16. The unit shall set up an Environment Management Cell within unit as per the Charter.
  17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
  18. All flowmeter should be calibrated annually from recognized institutions/vendor.
  19. The unit shall prepare material balance and water balance report annually.
  20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
  21. The unit shall get its ETP performance evaluated by a third party annually.
  22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detailis	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

- \* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

#### 6. Cleaner Technology & Waste Minimization Practices:

##### Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
  - Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
  - Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
  - Use of jet aerators for improved biodegradation in aeration tank and increased DO level
  - Press Washers in Pulp Washing to optimize water consumption acceptable under charter
  - Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
  - Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
  - Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units
7. **Environmental management system**
- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
  - Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

#### 8. Air Pollution Mitigation

- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
--------	-----------	------	------------------	-------------------------------------	--------------------------

1	1 X 30 TPH BOILER, 1 X 12 TPH BOILER	BIOMASS/COAL-325 MTD (ONLY APPROVED FUEL PERMITTED AS PER CAQM DIRECTION)	55 METER, 30 METER	ESP ON 30 TPH Boiler, Multi Cyclone Dust Collect and Wet Scrubber on 12 TPH Boiler	AS PER CAQM DIRECTION
---	--------------------------------------	---------------------------------------------------------------------------	--------------------	------------------------------------------------------------------------------------	-----------------------

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

#### 9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

#### General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
  - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
  - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
  - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

#### Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper/Board/Cup Stock/Writing Printing -415 MT/Day (40 MT/Day Based On Agro Waste And 375 MT/Day Based On Waste Paper) by using Waste

**GHAN SHYAM**

Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:28:19 +05'30'

1817

Paper- 450 MTD and Agro Waste- 130 MT/Day as raw material and Turbine- 4.5 MW at site 8.5 K.M., BHOPA ROAD, DISTRICT-MUZAFFARNAGAR, U.P.

2. The Earlier Board has issued a CTO vide Ref No. - 128566/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2021, Dated: 15/07/2021 and Ref No. - 129893/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2021, Dated : 11/08/2021 is revoked.

3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the NOC for expanded production capacity.

4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

5. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

6. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

7. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

8. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

9. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

10. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.

12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

13. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

14. The industry shall operate and maintain 1 X 30 TPH BOILER WITH ESP, 55 meter stack height from ground level, 1 X 12 TPH BOILER with Multi Cyclone Dust Collector, Wet Scrubber and 30 Meter Stack Height from Ground Level. Fuel to be used in the unit is Biomass/Coal- 325 MTD. Only approved fuel is permitted as per CAQM direction.

15. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

16. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a point no. 65.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas

GHAN SHYAM

Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:28:31 +05'30'

(CAQM).

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

21. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

22. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

23. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

30. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

31. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

32. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.

33. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

34. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

35. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

36. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

1819

37. The unit shall submit the audited balance sheet for the current year.
38. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
39. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:28:48 +05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:28:58 +05'30'

**Chief Environmental Officer (Circle 3)**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**181484/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023**

**Date: 16/05/2023**

To,

**M/sMEENU PAPER MILLS PVT LTD**

**9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

**Application no. 20508080**

**Date :- 2023-04-06**

### Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s **MEENU PAPER MILLS PVT LTD** located at **9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
- 1.3 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

### 2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste Paper- 230 MT/DAY	KRAFT PAPER- 190 MT/DAY, TURBINE 1.5 MW	KRAFT PAPER- 190 MT/DAY, TURBINE 1.5 MW

**GHAN SHYAM**

Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:35:07 +05'30'

### 3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2024-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.
- The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

**B. Trade effluent treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	300 KLD	300 KLD	300 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

**5. For ZLD unit**

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
  5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
  7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
  8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
  9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
  10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
  11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
  12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
  13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
  - 14. For Wood based/Agro based paper mill:**
    - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
    - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
    - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
  15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
  16. The unit shall set up an Environment Management Cell within unit as per the Charter.
  17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
  18. All flowmeter should be calibrated annually from recognized institutions/vendor.
  19. The unit shall prepare material balance and water balance report annually.
  20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
  21. The unit shall get its ETP performance evaluated by a third party annually.
  22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detailis	Permitted
1.	Maximum daily discharge of sewage	3
2.	Treatment facility	SEPTING TANK
3.	Discharge point	SEPTIC TANK

- \* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

#### 6. Cleaner Technology & Waste Minimization Practices:

##### Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
  - Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
  - Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
  - Use of jet aerators for improved biodegradation in aeration tank and increased DO level
  - Press Washers in Pulp Washing to optimize water consumption acceptable under charter
  - Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
  - Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
  - Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units
7. **Environmental management system**
- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
  - Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

#### 8. Air Pollution Mitigation

- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 11 TPH BOILER, 1 X 12 TPH BOILER	Biomass/Coal-100 MTD	32	WET SCRUBBER on each Boiler	AS PER CAQM DIRECTION

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

**9. Noise Pollution Mitigation:**

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

**10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

1. Number of authorisation and date of issue :2018-02-22
2. Reference of application (No. and date)9957/2018-02-22 :
3. R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasad

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	Category-5.1 As per Schedule I (USED OR SPENT OIL)	THROUGH TSDF	0.225 MT/ANNUM
2	Category-33.1 As per Schedule I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	1.20 MT/ANNUM,

3	Category-33.2 As per Schedule I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.075 MT/ANNUM
---	----------------------------------------------------------------------------------------	--------------	----------------

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):  
**General conditions of authorisation:**
  1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
  3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
  4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
  5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
  6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
  7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
  8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
  9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
  11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
  12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
  13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
  14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
  15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

**General Conditions:**

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: - **GHAN SHYAM**

- (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
- (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
- (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

**Specific Conditions:-**

1. This CTO is valid only for the production capacity of KRAFT PAPER- 190 MT/DAY BY USING Waste Paper- 230 MT/DAY as raw material, TURBINE 1.5 MW at site 9.5 K.M., BHOPA ROAD, MUZAFFARNAGAR, U.P.
2. The Earlier Board has issued a CTO vide Ref No. - 67140/U PPCB/MuzaffarNagar(U PPCBRO)/CTO/water/MUZAFFARNAGAR/2019, Dated : 15/01/2020 and Ref No. - 67141/U PPCB/MuzaffarNagar(U PPCBRO)/CTO/air/MUZAFFARNAGAR/2019, Dated : 28/01/2020 is revoked.
3. The authorization is valid only for Category-33.1 As per Schedule I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)- 1.20 MT/ANNUM, Category-33.2 As per Schedule I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)- 0.075 MT/ANNUM, Category-5.1 As per Schedule I (USED OR SPENT OIL)- 0.225 MT/ANNUM.
4. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the NOC for expanded production capacity.
5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
6. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-18.06.2021 and 18.10.2021, if not then submit Bank Guarantee in the Board within a month,
7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
9. The unit will not use agro based raw materials in the production process.
10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
12. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands

automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

17. The industry shall operate 1 X 11 TPH BOILER, 1 X 12 TPH BOILER with WET SCRUBBER on each Boiler and 32 Meter Combined Stack Height From Ground Level. Fuel to be used in the unit is Biomass/Coal- 100 MTD. Only approved fuel is permitted as per CAQM direction.

18. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

19. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a point no. 65.

20. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

21. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

24. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

25. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

26. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

27. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

28. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

29. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

30. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

31. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

32. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

33. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

34. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

35. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.
36. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
37. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
38. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
39. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
40. The unit shall submit the audited balance sheet for the current year.
41. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
42. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
43. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
44. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
45. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
46. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
47. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
48. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
49. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
50. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the

1831

Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

51. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

52. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

53. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

54. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

55. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

56. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

57. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

58. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

59. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

60. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

61. Ground water monitoring report of premises shall be submitted within one month.

62. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

63. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:36:57 +05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:37:07 +05'30'

**Chief Environmental Officer (Circle 3)**



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone 0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180586/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 18/05/2023

To,

M/sSHREE SIDHBALI PAPER MILLS LIMITED

9TH KM BHOPA ROAD MUZAFFARNAGAR, DISTT- MUZAFFARNAGAR (UP).MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20355530

Date :- 2023-04-06

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s SHREE SIDHBALI PAPER MILLS LIMITED located at 9TH KM BHOPA ROAD MUZAFFARNAGAR, DISTT- MUZAFFARNAGAR (UP),MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

Table with 4 columns: S. No., Declared by the unit (Raw material, Name of Final Products & By-products with quantity per month), Permitted by the Board. Row 1: Waste Paper- 300 MT/Day, Kraft Paper- 250 MT/Day, TURBINE 2.0 MW, Kraft Paper- 250 MT/Day, TURBINE 2.0 MW

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.07.03 15:01:56 +05'30'

3. Production Process Infrastructure

Table with 4 columns: S. No., Details, Declared by the unit (Numbers, Usage / Process operation), Permitted by the Board

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

GHAN SHYAM Digitally signed by GHAN SHYAM Date: 2023.07.03 15:02:05 +05'30'

- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

##### B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.07.03 15:02:13 +05'30'

S.No	CCA is valid for	Declared by the unit	Permitted
1	1400 KKLD	1400 KLD	1400 KLD THROUGH ETP

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

#### 5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed

AOX, mg/l	$\leq 8$	-	-	No discharge is allowed
SAR	$\leq 10$	$< 8$	$< 8$	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
  - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
  - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
  - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

**C. Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	SEPTING TANK
3.	Discharge point	SEPTIC TANK

\* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.07.03 15:02:39 +05'30'

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

**Background:**

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 25 TPH BOILER, TURBINE- 2.0 MW	Biomass-50 MT/Day, Coal-120 MT/Day	40 METER ABOVE FROM GROUND LEVEL	WET SCRUBBER	AS PER CAQM DIRECTION

2	1 X 1000 KVA DG SET	PNG/DIESEL (ONLY APPROVED FUEL AS PER CAQM DIRECTION)	AS PER E(P) RULES, 1986	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION
---	------------------------	----------------------------------------------------------------------	----------------------------	------------------------	--------------------------

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
  - iii. The unit shall ensure interlocking of air pollution control devices and production processes.
  - iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
  - v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
  - vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.
- 9. Noise Pollution Mitigation:**
- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

**General Conditions:**

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
  - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
  - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
  - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

**Specific Conditions:-**

1. This CTO is valid only for the production capacity of Kraft Paper- 250 MT/Day By Using Raw Material As Waste Paper- 300 MT/Day and TURBINE 2.0 MW at site 9TH K.M. BHOPA ROAD, MUZAFFARNAGAR, U.P.
2. The Earlier Board has issued a CTO vide Ref No. - 66716/UppCB/MuzaffarNagar

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.07.03 15:03:09 +05'30'

- (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, Dated: 30/12/2019, Ref No.- 66739/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, Dated: 30/12/2019 is revoked.
3. Unit must submitted balance fee of Rs. 1,00,000/- in the Board within 15 days of issuing this certificate.
  4. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
  5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified/approved laboratory under E.P. Act 1986 to the Board.
  6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
  7. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate thse Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
  8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
  9. The unit will not use agro based raw materials in the production process.
  10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
  11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
  12. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
  13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
  14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
  15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
  16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
  17. The industry shall operate and maintain 1 X 25 TPH BOILER installed With Wet Scrubber and 40 Meter Stack Height from Ground Level. Fuel to be used in the unit is Biomass-50 MT/Day, Coal- 120 MT/Day. Unit also operate 1 X 1000 KVA DG set with stack height as per norms. Fuel for DG set is PNG/Diesel. Only approved fuel is permitted as per CAQM direction.
  18. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
  19. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a tpoint no. 65.
  20. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

21. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
24. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
25. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW)' where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
26. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
27. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
28. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
29. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
30. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
31. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
33. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
34. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
35. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
36. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.
37. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
38. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
39. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

40. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
41. The unit shall submit the audited balance sheet for the current year.
42. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
43. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.07.03 15:03:38 +05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.07.03 15:03:47 +05'30'

**Chief Environmental Officer (Circle 3)**

1842



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

180392/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 26/05/2023

To,

M/sSILVERTOAN PAPERS LIMITED

9th KM, BHOPA ROAD, MUZAFFARNAGAR, MUZAFFAR NAGAR, 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 20323082

Date :- 2023-04-09

### Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s SILVERTOAN PAPERS LIMITED located at 9th KM, BHOPA ROAD, MUZAFFARNAGAR, MUZAFFAR NAGAR, 251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

### 2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste Paper- 70 MT/Day, Imported waste paper- 25.8 MT/Day, Wheat Straw - 225 MT/Day Or Baggasse- 600 MT/Day and Agro Waste Paper	Kraft Paper-180 MT/Day (Waste Paper Based-60 MT/Day and Agro Waste Paper Based-120 MT/Day), Compressed Biogas - 2300 KG/Day and By Product Elemental Sulphur- 165 KG/Day, TURBINE- 4.0 MW	Kraft Paper-180 MT/Day (Waste Paper Based-60 MT/Day and Agro Waste Paper Based-120 MT/Day), Compressed Biogas - 2300 KG/Day and By Product Elemental Sulphur- 165 KG/Day, TURBINE- 4.0 MW

GHAN SHYAM

Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:33:02 +05'30'

### 3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

GHAN SHYAM

Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:32:54 +05'30'

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

##### B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	1800 KLD	1800 KLD	1800 KLD THROUGH ETP - IRRIGATION/GREEN BELT/DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

#### 5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
  7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
  8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
  9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
  10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
  11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
  12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
  13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
  - 14. For Wood based/Agro based paper mill:**
    - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
    - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
    - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
  15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
  16. The unit shall set up an Environment Management Cell within unit as per the Charter.
  17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
  18. All flowmeter should be calibrated annually from recognized institutions/vendor.
  19. The unit shall prepare material balance and water balance report annually.
  20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
  21. The unit shall get its ETP performance evaluated by a third party annually.
  22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detailis	Permitted
1.	Maximum daily discharge of sewage	3
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

- \* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

#### 6. Cleaner Technology & Waste Minimization Practices:

##### Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

#### 7. Environmental management system

- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

#### 8. Air Pollution Mitigation

- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
--------	-----------	------	------------------	-------------------------------------	--------------------------

1	1 X 27 TPH BOILER	Biomass- 160 MT/Day and Coal - 100 MT/Day	45 METER STACK HEIGHT ABOVE FROM GROUND LEVEL	ESP	AS PER CAQM DIRECTION
---	-------------------	-------------------------------------------	-----------------------------------------------	-----	-----------------------

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

#### 9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

#### General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
  - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
  - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
  - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.

10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

#### Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper-180 MT/Day (Waste Paper Based-60 MT/Day and Agro Waste Paper Based-120 MT/Day), Compressed Biogas - 2300 KG/Day and By Product Elemental Sulphur- 165 KG/Day by using Waste Paper- 70 MT/Day, Imported waste paper- 25.8 MT/Day, Wheat Straw - 225 MT/Day Or Baggasse- 600 MT/Day and Agro Waste Paper as main raw material,

TURBINE- 4.0 MW at site 9th K.M., BHOPA ROAD, DISTRICT-MUZAFFARNAGAR, U.P.

2. The Earlier Board has issued a CTO vide Ref No. - 109446/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/water/MUZAFFARNAGAR/2020, Dated: 20/01/2021 and Ref No. - 109439/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2020, Dated: 20/01/2021 is revoked.

3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.

4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

5. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-06.05.2022, if not then submit Bank Guarantee in the Board within a month, failing which consent shall be deemed automatically cancelled.

6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

11. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.

13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

15. The industry shall operate 27 TPH Boiler installed with ESP and 45 meter stack height from ground level. Fuel should be used in the unit is Biomass- 160 MTD and Coal- 100 MTD. Only approved fuel is permitted as per CAQM direction. The APCs will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

16. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a point no. 65.

17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas

(CAQM).

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

21. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

22. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

23. The dying, bleaching and deinking process are not allowed in the production process of the unit.

24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

30. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

31. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

32. Industry shall dispose the hazardous waste through authorized recyclers/TSDf and obtained HWA from the Board.

33. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

34. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

35. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

36. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

37. The unit shall submit the audited balance sheet for the current year.

**GHAN  
SHYAM**

Digitally signed by GHAN  
SHYAM  
Date: 2023.06.08 12:34:21  
+05'30'

1851

38. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

39. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:34:33 +05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**GHAN SHYAM** Digitally signed by GHAN SHYAM  
Date: 2023.06.08 12:34:44 +05'30'

**Chief Environmental Officer (Circle 3)**



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172365/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022

Date: 17/01/2023

To,

M/s

SILVERTOAN PAPERS LIMITED UNIT 2

9.0th KM Bhopa Road, Muzaffarnagar,,MUZAFFAR NAGAR,251001

Application Id-  
18981076

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **SILVERTOAN PAPERS LIMITED UNIT 2** located at **9.0th KM Bhopa Road, Muzaffarnagar,,MUZAFFAR NAGAR,251001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SILVERTOAN PAPERS LIMITED UNIT 2 **granted for the period from 17/01/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	KRAFT PAPER-300 MT/DAY	300	Metric Tonnes/Day
2	WASTE TO ENERGY CAPTIVE POWER PLANT	4.44	Megawatt

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0 KLD	Septic Tank	SEPTIC TANK
Industrial	700 KLD	ETP	REUSE IN IRRIGATION PURPOSES AND EXCESS WATER INTO DHANDERA DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

ABHISHEK TRIPATHI

Digitally signed by ABHISHEK

TRIPATHI

Date: 2023.02.13 14:35:54 +05'30'

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
1	COD	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	pH	AS PER E(P) RULES, 1986
4	OIL AND GREASE	AS PER E(P) RULES, 1986
5	TOTAL SUSPENDED SOLIDS	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

**3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-**

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

ABHISHEK TRIPATHI

Digitally signed by ABHISHEK TRIPATHI

Date: 2023.02.13 14:36:01 +05'30'

**1854**  
01

1	40 TPH MULTI FUEL BOILER with BAG FILTER and SELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR), 15 TPH Boiler with MULTICYCLONE, WET SCRUBBER	RDF/PLASTIC WASTE/MSW/NRSW - 300 MT/DAY	01	Particulate Matter	30 METER COMBINED STACK HEIGHT FROM GROUND LEVEL
---	------------------------------------------------------------------------------------------------------------------------------------------------	-----------------------------------------	----	--------------------	--------------------------------------------------

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This CTO is valid only for the production capacity of KRAFT PAPER-300 MT/DAY BY USING WASTE PAPER/IMPORTED WASTE PAPER - 350 MT/DAY as raw material and 40 TPH MULTI FUEL BOILER, WASTE TO ENERGY CAPTIVE POWER PLANT- 4.44 MW at site 9TH K.M., BHOPA ROAD, MUZAFFARNAGAR.
2. The Earlier Board has issued a CTO vide Ref No. - Ref No. - Ref No. - 68681/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, Dated : 30/12/2019 and Ref No. - 68687/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2019, Dated : 30/12/201 is revoked.

**ABHISHEK TRIPATHI**

Digitally signed by ABHISHEK  
TRIPATHI

Date: 2023.02.13 14:36:16 +05'30'

3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
4. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
5. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
6. The unit will not use agro based raw materials in the production process.
7. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
8. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
9. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
10. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
14. The industry shall operate 40 TPH MULTI FUEL BOILER with Bag Filter and SNCR Technology. Fuel for Multi Fuel Boiler is RDF/Plastic Waste/MSW/NRSW - 300 MT/day. Unit shall operate 15 TPH Boiler with MULTI CYCLONE, WET SCRUBBER as stand by. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
15. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMat point no. 65.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
20. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as

per CAQM order.

21. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

22. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

23. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

30. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

31. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

32. Industry shall dispose the hazardous waste through authorized recyclers/TSDf and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

33. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

34. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

35. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

36. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

37. The unit shall submit the audited balance sheet for the current year.

38. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).

ABHISHEK TRIPATHI Digitally signed by ABHISHEK  
TRIPATHI  
Date: 2023.02.13 14:36:38 +05'30'  
**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

ABHISHEK TRIPATHI Digitally signed by ABHISHEK TRIPATHI  
Date: 2023.02.13 14:36:45 +05'30'  
**Chief Environmental Officer (Circle 3)**



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196720/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG  
AR/2023

Date: 14/12/2023

To,

M/sSILVERTON PULP AND PAPERS PRIVATE LIMITED

9th KM, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 23543743

Date :- 2023-11-23

#### Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED located at 9th KM, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

#### 2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP - 375.MT/DAY	KRAFT PAPER- 300 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY, 40 TPH BOILER, 5 MW TURBINE

#### 3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

PRADEEP  
SHARMA

Digitally signed by  
PRADEEP SHARMA  
Date: 2024.01.10 20:49:07  
+05'30'

1	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE
---	-------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------------------------------------------------------

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2027-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.

PRADEEP  
SHARMA

Digitally signed by PRADEEP  
SHARMA  
Date: 2024.01.10 20:49:32 +05'30'

11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

**B. Trade effluent treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	1200 KLD	1200 KLD	1200 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

**5. For ZLD unit**

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
  5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

PRADEEP  
SHARMA

Digitally signed by PRADEEP  
SHARMA  
Date: 2024.01.10 20:49:55  
+05'30'

BOD, mg/l	≤ 20	< 20	< 20	No discharge is allowed
COD, mg/l	≤ 200	< 150	< 150	No discharge is allowed
TDS, mg/l	≤ 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	≤ 250	< 150	< 150	No discharge is allowed
AOX, mg/l	≤ 8	-	-	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
  7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
  8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
  9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
  10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
  11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
  12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
  13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
  14. **For Wood based/Agro based paper mill:**
    - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
    - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
    - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
  15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
  16. The unit shall set up an Environment Management Cell within unit as per the Charter.
  17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
  18. All flowmeter should be calibrated annually from recognized institutions/vendor.
  19. The unit shall prepare material balance and water balance report annually.
  20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
  21. The unit shall get its ETP performance evaluated by a third party annually.
  22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. **Domestic effluent/Sewage treatment and discharge: -**

PRADEEP  
SHARMA

Digitally signed by PRADEEP SHARMA  
Date: 2024.01.14 20:11:06 +05'30'

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	5.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

\* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

**Background:**

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. **Air Pollution Mitigation**

PRADEEP  
SHARMA

Digitally signed by  
PRADEEP SHARMA  
Date: 2024.01.10 20:51:30  
+05'30'

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 40 TPH MULTI FUEL BOILER	LOW SULPHUR COAL/RDF/AGRO FUEL- 450 MT/DAY	45 Meter Stack Height From Ground Level	Electro Static Precipitator (ESP)	AS PER CAQM DIRECTION

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

#### 9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

#### General Conditions:

- The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
- In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
- This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
- Compulsory documents to be submitted by the Unit: -
  - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
  - Environment Statement in form - V of Environment (Protection) Rule, 1986.
  - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

PRADEEP  
SHARMA

Digitally signed by  
PRADEEP SHARMA  
Date: 2024.01.10 20:52:01  
+05'30'

9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

#### Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH

PRADEEP  
SHARMA

Digitally signed by  
PRADEEP SHARMA  
Date: 2024.01.10 20:52:21  
+05'30'

BOILER, 5 MW TURBINE Only at site 9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P., PIN-251001.

2. Earlier Board has issued a CTO vide Ref No. - 128588/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/air/MUZAFFARNAGAR/2021, Dated : 11/08/2021 and Ref No. - 130410/UPPCB/MuzaffarNagar(UPPCBRO)/CT O/water/MUZAFFARNAGAR/2021, Dated : 11/08/2021 is revoked
3. The industry must comply the conditions of NOC issued to its sister unit from the UPGWD for abstraction of ground water.
4. Industry must obtained NOC from UPGWD for abstraction of Ground Water and submit the copy to the Board within 3 months, failing which consent shall be deemed automatically cancelled.
5. The industry must submit a proof of submission of Bank Guarantee in the Board, if not then submit the Bank Guarantee as per issued CTE to unit by the Board on 16.05.2021 at specific condition No. 19 within a month to the Board, failing which consent shall be deemed automatically cancelled.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit will not use agro based raw materials in the production process.
9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
11. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
16. The industry shall operate as per norms 1 X 40 TPH MULTI FUEL BOILER installed with Electro Static Precipitator and 45 Meter Combined Stack Height From Ground Level. Fuel for 40 TPH Boiler is SULPHUR COAL/RDF/AGRO FUEL- 450 MT/DAY. Only Approved Fuel Be Permitted as Per CAQM Direction.
17. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice

PRADEEP  
SHARMA

Digitally signed by  
PRADEEP SHARMA  
Date: 2024.01.10 20:53:15  
+05'30'

Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMat point no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

26. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

27. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

28. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

29. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

30. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

31. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

32. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

33. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

34. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

35. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

36. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

37. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

38. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court,

PRADEEP  
 SHARMA  
 Digitally signed by  
 PRADEEP SHARMA  
 Date: 2024.01.10  
 20:53:45 +05'30'

Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

39. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

40. The unit shall submit the audited balance sheet for the current year.

41. The industry shall establish Miyawaki forest inside the factory in sufficient area.

42. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**PRADEEP  
SHARMA**

Digitally signed by  
PRADEEP SHARMA  
Date: 2024.01.10 20:54:21  
+05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**PRADEEP SHARMA**

Digitally signed by PRADEEP  
SHARMA  
Date: 2024.01.10 20:54:44 +05'30'

**Chief Environmental Officer (Circle 3)**

**1869**  
U.P. Pollution Control Board

**CONSENT ORDER**

Dated : 30/12/2019

Ref No. -  
68250/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019

To ,

Shri AKSHAY JAIN  
M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2  
9.0th Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar (UP),MUZAFFAR  
NAGAR,251001  
MUZAFFARNAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2**

Dated :30/12/2019

Reference Application No :6138190

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Date: 2019.12.30  
12:31:00 -05'30"

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Date: 2019.12.30  
12:31:00 -05'30"

CEO  
C-3.

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2  
vide

Dated : 30/12/2019

Consent Order No. 6138190/ Water

## CONDITIONS OF CONSENT

- This consent is valid for the approved production capacity of Writing Printing/Kraft/Coated Duplex/News Print Paper-300 MTD using Waste Paper as main raw material.
- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank
2	Industrial	2500 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	3 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	2500 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

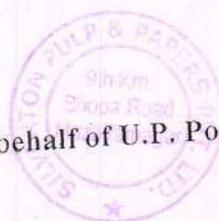
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .



Nishi - Digitally signed  
Kumar by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
Chauhan 12:31:31 +05'30'

CEO  
C-3.

1873

U.P. Pollution Control Board

## CONSENT ORDER

Dated : 30/12/2019

Ref No. -  
68254/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA  
GAR/2019

To ,

Shri AKSHAY JAIN  
M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2  
9.0th Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar (UP), MUZAFFAR  
NAGAR, 251001  
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2

Reference Application No. 6138665

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Nishi Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:34:50 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:34:57 +05'30'

CEO  
C-3.

## U.P. Pollution Control Board

Dated : 30/12/2019

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Writing Printing/Kraft/Coated Duplex/News Print Paper-300 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	80 TPH Boiler	Coal and Biomass	1	Particulate Matter	65 Meter

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per Board Norms

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

### Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:35:12 +05'30'

For and on behalf of U.P. Pollution Control Board .

1876

133

CEO  
C-3.



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppecb.in, Website: www.uppecb.com

192460/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG  
AR/2023

Date: 27/10/2023

To,

M/sTEHRI PULP AND PAPER LTD UNIT 1

9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 22681474

Date :- 2023-09-08

#### Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s TEHRI PULP AND PAPER LTD UNIT 1 located at 9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2025-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

#### 2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	WASTE PAPER BASED-250 MT/DAY, AGRO WASTE BASED- 150 MT/DAY, Caustic, Rosin, Alum	KRAFT PAPER - 250 MT/DAY, Turbine 8 MW	KRAFT PAPER - 250 MT/DAY, Turbine 8 MW

#### 3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

PRADEEP  
SHARMA

Digitally signed by PRADEEP SHARMA  
Date: 2023.11.17 12:59:36 +05'30'

- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

#### 4. Water Conservation Measures

##### A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2025-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

\* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m <sup>3</sup> / t paper With Power Boiler < 5 m <sup>3</sup> / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m<sup>3</sup>/day and m<sup>3</sup>/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

##### B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

PRADEEP  
SHARMA

Digitally signed by  
PRADEEP SHARMA  
Date: 2023.11.17  
12:59:49 +05'30'

S.No	CCA is valid for	Declared by the unit	Permitted
1	1300 KLD	1300 KLD	1300 KLD THROUGH ETP - IRRIGATION/GREEN BELT/DHANDERA DRAIN

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

#### 5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
  - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
  - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
  - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
  - v Unit shall conduct the water audit and submit the same to SPCB
  - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
  - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 - 8.5	6.5 - 8.5	6.5 - 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
  7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
  8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
  9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
  10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
  11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
  12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
  13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
  14. **For Wood based/Agro based paper mill:**
    - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
    - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
    - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
  15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
  16. The unit shall set up an Environment Management Cell within unit as per the Charter.
  17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
  18. All flowmeter should be calibrated annually from recognized institutions/vendor.
  19. The unit shall prepare material balance and water balance report annually.
  20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
  21. The unit shall get its ETP performance evaluated by a third party annually.
  22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	5.0
2.	Treatment facility	N
3.	Discharge point	SEPTIC TANK

- \* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

**6. Cleaner Technology & Waste Minimization Practices:**

**Background:**

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

**7. Environmental management system**

- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

**8. Air Pollution Mitigation**

- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
--------	-----------	------	------------------	-------------------------------------	--------------------------

PRADEEP  
SHARMA

Digitally signed by PRADEEP  
SHARMA  
Date: 2023.11.17 13:01:05  
+05'30'

1	1 X 52 TPH BOILER	BIOMASS/LOW SULPHUR COAL- 400 MT/DAY	60 Meter Stack Height From Ground Level	ELECTRO STATIC PRECIPITATOR (ESP)	AS PER CAQM DIRECTION
2	1 X 14 TPH BOILER	BIOMASS FUEL	30 Meter Stack Height From Ground Level		AS PER CAQM DIRECTION
3	1 X 1250 KVA DG SET	Diesel/PNG/GAS	7 METER ABOVE STACK HEIGHT FROM NEAREST ROOF LEVEL	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION
4	1 X 500 KVA DG SET	Diesel/PNG/GAS	5 Meter Above Stack Height From Nearest Roof Level	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION
5	1 X 1000 KVA DG SET	Diesel/PNG/GAS	6 Meter Above Stack Height From Nearest Roof Level	ACCOUSTIC ENCLOSURE	AS PER CAQM DIRECTION

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

#### 9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

**Day time:** from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

#### General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

**PRADEEP SHARMA**  
Digitally signed by  
PRADEEP SHARMA  
Date: 2023.11.17  
13:01:19 +05'30'

6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
  - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
  - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
  - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated. The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

PRADEEP  
SHARMA

Digitally signed by  
PRADEEP SHARMA  
Date: 2023.11.17  
13:01:37 +05'30'

26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

**Specific Conditions:-**

1. This CTO is valid only for the production capacity of KRAFT PAPER - 200 MT/DAY (WASTE PAPER BASED-250 MT/DAY) AND KRAFT PAPER - 50 MT/DAY (AGRO WASTE BASED- 150 MT/DAY), Caustic, Rosin, Alum etc. and Turbine of capacity 8 MW only at site 9TH K.M. STONE BHOPA ROAD, DISTRICT- MUZAFFARNAGAR, 251001, U.P.
2. The industry must complying the conditions of NOC obtained by UPGWD for abstraction of ground water.
3. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
4. Only approved fuel is permitted as per CAQM direction.
5. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
6. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis by LIMS Portal from a certified / approved laboratory under E.P. Act 1986 to the Board.
7. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
8. Industry must install STP within 3 months for treatment of domestic effluent and submit the proposal for the same in the Board within one month.
9. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
10. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
11. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
12. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
13. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels as per direction given by CAQM.
14. DG sets under 800 KW have been fitted with Dual fuel system (70 % Gas + 30 % Diesel). For Capacity of DG Sets (>298 kW to <800 kW) where authorised/certified agencies for RECDs are still not available provision of dual fuel system (70 % Gas + 30 % Diesel) in such DG Sets shall be considered as part compliance of the Directions No 54 to 57 dated 08.02.2022 and use of DG Sets shall be permitted for maximum 01 hour per day till September 30, 2023, in areas where gas infrastructure is available' as one-time as per CAQM direction dated-16.12.2022.
15. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
16. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

**PRADEEP  
SHARMA**

Digitally signed by  
PRADEEP SHARMA  
Date: 2023.11.17  
13:01:54 +05'30'

17. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
19. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
20. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
21. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
22. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
23. Industry shall install/operate at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.
24. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
25. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
26. Industry shall comply the order passed by Hon'ble NGT time to time.
27. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
28. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board.
29. Industry shall not use furnace oil/pet coke as a fuel.
30. Industry shall ensure proper disposal of boiler ash.
31. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
32. The unit shall submit the audited balance sheet for the current year.
33. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
34. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
35. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
36. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from

PRADEEP  
SHARMA

Digitally signed by PRADEEP  
SHARMA  
Date: 2023.11.17 13:02:49 +05:30

the ETP shall be used for forestation.

37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

PRADEEP  
SHARMA

Digitally signed by PRADEEP  
SHARMA  
Date: 2023.11.17 13:03:24 +05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

PRADEEP SHARMA

Digitally signed by PRADEEP  
SHARMA  
Date: 2023.11.17 13:03:44 +05'30'

**Chief Environmental Officer (Circle 3)**

1887

### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

151796/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 15/03/2022

To,

M/s

**TEHRI PULP AND PAPER LTD UNIT 2**

**9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

**Consent No-15367508 Date-15/03/2022**

CCA is hereby granted to **TEHRI PULP AND PAPER LTD UNIT 2** located at **9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001**. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TEHRI PULP AND PAPER LTD UNIT 2** granted for the period from **15/03/2022** to **31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 7578.00 Lakhs**

S No	Product	Quantity	Unit
1	KRAFT PAPER-350 MT/DAY	350	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effulant	Quantity(KLD)	Treatment facility and discharge point
Domestic	6.0 KLD	Septic Tank
Industrial	700 KLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**RAKESH KUMAR  
TYAGI**

Digitally signed by RAKESH  
KUMAR TYAGI  
Date: 2022.05.23 11:55:35 +05'30'

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	SUSPENDED SOLIDS	AS PER E(P) RULES, 1986
3	DISSOLVED SOLIDS	AS PER E(P) RULES, 1986
4	TOTAL SOLIDS	AS PER E(P) RULES, 1986
5	BOD	AS PER E(P) RULES, 1986
6	COD	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

## 3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	FROM SISTER UNIT M/S TEHRI PULP AND PAPER LTD (UNIT 1)	STEAM	0	Particulate Matter	0

**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

1889

areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**6. Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

**RAKESH KUMAR  
TYAGI**

Digitally signed by RAKESH  
KUMAR TYAGI  
Date: 2022.05.23 11:56:27 +05'30'

**Chief Environmental Officer (Circle 3)**

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

**RAKESH KUMAR TYAGI**

Digitally signed by RAKESH KUMAR  
TYAGI  
Date: 2022.05.23 11:56:40 +05'30'

**Chief Environmental Officer (Circle 3)**

**Annexure**

**Specific Conditions**

1. This CTO is valid only for the production capacity KRAFT PAPER-350 MT/DAY BY USING WASTE PAPER, ALUM, ROSIN AND CAUSTIC AS A RAW MATERIAL.

2. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

3. Earlier Board has issued CTO Water to the said unit vide letter no-68229/U PPCB/MuzaffarNagar(U PPCBRO)/CTO/water/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.

4. Earlier Board has issued CTO Air to the said unit vide letter no-68230/U PPCB/MuzaffarNagar(U PPCBRO)/CTO/air/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.

5. The industry must comply conditions of NOC from State Ground Water Department issued to unit.
6. Industry shall submit ETP analysis report from MOEF&CC or UPPCB approved lab within a month after operation of the unit and on quarterly basis to the Board.
7. Unit shall submit the compliance of the conditions of CTE issued to unit vide Boards letter dated 11.08.2021 and point wise compliance of last issued CTO within one month to the Board and on Quarterly basis.
8. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 11.08.2021 within a month.
9. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
11. The unit will not use agro based raw materials in the production process.
12. The industry shall ensure installation, operation and continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
13. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
14. The E.T.P. unit operation line up Strengthening is to be maintained.
15. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
18. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
19. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
20. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
21. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
22. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
23. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
25. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
26. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
27. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with

section- 21/22 of air Act 1981 (as amended respectively).

28. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
29. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
30. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
31. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
32. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
33. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
34. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
35. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
36. The unit shall submit the audited balance sheet for the current year.
37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

**General Conditions:-**

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**RAKESH KUMAR  
TYAGI**

Digitally signed by RAKESH  
KUMAR TYAGI  
Date: 2022.05.23 11:56:57 +05'30'

**Chief Environmental Officer (Circle 3)**

  
TRUE COPY



(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

**TEST REPORT**

Page No.: 1 of 1

TEST REPORT No. NCL/ED-022/14/10/23		DATE OF REPORT : 21/10/2023
Name and Address of Customer	M/S BINDALS PAPERS MILLS LIMITED 8.5TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, UTTAR PRADESH, INDIA	

**SAMPLING DETAILS**

Sample Name	: EFFLUENT WATER	Analysis End Date	: 21/10/2023
Analysis Start Date	: 14/10/2023	Sample ID No.	: NCL/ED-022/14/10/23
Date of Sampling	: 13/10/2023	Sample Receipt Date	: 14/10/2023
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 1 Ltr
Sampling Description	: EFFLUENT WATER BEFORE TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP INLET		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

**TEST RESULT**

S.No.	Test Parameters	Unit	Test Method	Results
1	pH	-	IS : 3025 (P-11)	6.7
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	1200
3	Total Dissolved Solids (TDS)	mg/L	IS : 3025 (P-16)	2200
4	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	385
5	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	2000
6	Oil & Grease	mg/L	IS : 3025 (P-39)	10
7	Colour	Hazen	IS:3025 (P-4)	210

\*\*\*End of Report\*\*\*

ED-022/14/10/23-1



*Gan*  
Checked by

TRUE COPY

FOR NEWCON CONSULTANTS &amp; LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.



# 1894 Newcon Consultants & Laboratories

151

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-023/14/10/23	DATE OF REPORT : 21/10/2023
Name and Address of Customer	M/S BINDALS PAPERS MILLS LIMITED 8.5TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, UTTAR PRADESH, INDIA

### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 21/10/2023
Analysis Start Date	: 14/10/2023	Sample ID No.	: NCL/ED-023/14/10/23
Date of Sampling	: 13/10/2023	Sample Receipt Date	: 14/10/2023
Time of Sampling	: ---	Environmental Condition	: 25±2°C
Sampling Done By	: Customer		
Sampling Description	: EFFLUENT WATER AFTER TREATMENT		
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS : 17614 (P-1)	Sample Quantity	: 1 Ltr
Packing Condition	: Sealed	Packing	: PVC CANE

### TEST RESULT

S.No	Test Parameters	Unit	Test Method	Results	Specification As per UPPCB (Max.)
1	pH	-	IS : 3025 (P-11)	7.20	6.5-8.5
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	22	30
3	Total Dissolved Solids (TDS)	mg/L	IS : 3025 (P-16)	1650	1600
4	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	16	20
5	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	143	200
6	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10
7	Colour	Hazen	IS:3025 (P-4)	150	250

\*\*\*End of Report\*\*\*

Remarks : BDL - BELOW DETECTION LIMIT

ED-023/14/10/23-1



*Sam*  
Checked by



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither Inferred nor Implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the Issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



# 1895

## Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

### TEST REPORT

Page No.: 1 of 1

TEST REPORT No. : NCL/ED-055/29/09/23		DATE OF REPORT :	06/10/2023
Name and Address of Customer	M/S BINDALS PAPERS MILLS LIMITED 8.5TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, UTTAR PRADESH, INDIA		

#### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 06/10/2023
Analysis Start Date	: 29/09/2023	Sample ID No.	: NCL/ED-055/29/09/23
Date of Sampling	: 28/09/2023	Sample Receipt Date	: 29/09/2023
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 1 Ltr
Sampling Description	: TREATED EFFLUENT WATER	Packing	: PVC CANE
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS : 17614 (P-1)		
Packing Condition	: Sealed		

#### TEST RESULT

S.No	Test Parameters	Unit	Test Method	Results	Specification As per UPPCB (Max.)
1	pH	-	IS : 3025 (P-11)	7.02	6.5-8.5
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	9.2	30
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	18	20
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	148	200
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10

\*\*\*End of Report\*\*\*

ED-055/29/09/23-1



*Sonu*  
Checked by



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

1896



**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 22842428/MuzaffarNagar/2023/paybasis

Date: 27/12/2023

- 1- Name of Industry: BINDALS PAPERS MILLS LIMITED
- 2- Address of Industry: 8th Km. Stone Bhopa Road
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1) Imraan Ali; A.E.E (2) Maneesh Kumar; J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 24/11/2023
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 24/11/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.45	5.5-8.5	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	28	50	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	890	2000	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	918	Not Specified.	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 ( Part 44): 1993 Bio	mg/l	19.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	144	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

*Remark: At the time of inspection industry found operational.*

**Analysed by-**  
**[Diwakar Dev Gahlot(JRF), Ravish Pratap Singh(JRF)]**

**Authorized by**

Ankit Singh (RO)

**ANKIT SINGH**  
 Digitally signed by ANKIT SINGH  
 Date: 2023.12.27 22:44:30 +05:30

Regional Officer



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-004/20/03/23

DATE OF REPORT : 29/03/2023

Name and Address of Customer

M/S SHREE BHAGESHWARI PAPERS PVT. LTD.  
(UNIT-I) 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.

### SAMPLING DETAILS

Sample Name : EFFLUENT WATER  
 Analysis Start Date : 20/03/2023  
 Date of Sampling : 20/03/2023  
 Time of Sampling : 01:25 PM  
 Sampling Done By : Customer  
 Sampling Description : EFFLUENT WATER AFTER TREATMENT  
 Sampling Location : ETP OUTLET  
 Sampling Protocol : IS:3025 (P-1)  
 Packing Condition : Sealed

Analysis End Date : 29/03/2023  
 Sample ID No. : NCL/ED-004/20/03/23  
 Sample Receipt Date : 20/03/2023  
 Environmental Condition : PVC BOTTLE

Sample Quantity : 2 LTR  
 Packing : 26±2°C

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Specification	Public Sewer
1	pH		APHA-4500 (H+B)	7.18	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	44.0	100	500
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	APHA-5210 (B)	26.0	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	142.0	250	Not Specified
5	Oil & Grease	mg/L	APHA-5520 (B)	BDL(DL=5.0)	10	20

\*\*\*End of Report\*\*\*

Remarks : BDL = BELOW DETECTION LIMIT

ED-004/20/03/23-1



Checked by  
Rahul Singh  
Sr. Analyst



FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory  
Amit Kumar Singh  
GM Technical

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

ole



**SHREE™  
BHAGESHWARI  
PAPERS PRIVATE LIMITED**



GSTIN: 09AAACB9178R1ZR  
CIN: U21012UP1996PTC020389



To  
  
The Regional officer  
  
U.P.Pollution Control Board  
  
B-6, New Mandi, Muzaffarnagar,U.P.

Dated: - 26.07.2023

**Subject: - Submission of report of Effluent Water Analysis by Third Party**

Dear Sir,

We are hereby Submitting recent water Analysis Report of Effluent water after Treatment from Central Pulp & Paper Research Institute Saharanpur, Test Report No CPPRI/CSC/2023-24/R-157, ULR NO TC865823100000120F DATED 13.07.2023 (Sampling Taken and seal by CPCB on Date 06.07.2023 at the time of inspection of CPCB )

Hope you will find it in order

Thanking you

For Shree Bhageshwari Papers Private Limited (unit-2)

Auth. Signatory

C/C- Chief Environment Officers (Circle-3)

U.P.Pollution Control Board,  
TC-12V, Vibhuti Khand,  
GomtiNagar, Lucknow, 226010



*Handwritten signature*  
27/7/23  
श्री भगेश्वरी  
पेपर प्राइवेट लिमिटेड

THE PAPER PEOPLE



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail.com



केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान

1899

Central Pulp & Paper Research Institute

भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत एक स्वायत्त संस्थान

An Autonomous Organisation under the Administrative Control of Ministry of Commerce & Industry, Govt. of India

(सोसायटी अधिनियम के अंतर्गत पंजीकृत)

(Registered under Societies Act)

TEST REPORT

Page 01 of 02

Test Report No.	CPPRI/CSC/2023 - 24/R - 157
ULR No.	TC865823100000120F
Date of Issue	13.07.2023
----Customer Details----	
Customer Name & Address	G.M. Environment Shree Bhageshwari Papers Pvt. Ltd. Unit - 2, 9 <sup>th</sup> Km Stone, Bhopa Road, Muzaffarnagar - 251 001 (U.P)
Contact Person	G.M. Environment
Email	sbpplmzn@gmail.com
Telephone No.	9720108293
Customer Letter Ref. No. with Date	Nil dated 06.07.2023
Date of Sampling	-
----Sample Details----	
Date of Receipt of Sample(s)	06.07.2023
Product /Sample Description	Sample code 402
1. E.T.P. Outlet Sample of Our unit - 2,	
----Report Details----	
Laboratory Reference No.	Page No.
CPPRI/EMD/PCII/2023/PE/R - 157 dt. 13.07.2023	02 of 02

### Terms & Conditions

- Sample is not drawn by CPPRI, unless otherwise specified
- The results enclosed are only related to the sample(s) submitted to us
- The report is not to be reproduced wholly or in part and cannot be used as evidence or otherwise in the court of law and should not be used in any advertizing media without special permission in writing from CPPRI
- In case of any reconfirmation of contents of test report is required, please contact the Head, Customer Service Cell within 15 days of the issue of the report.
- Remnant samples are disposed off after 15 days from date of issue of test report unless otherwise specified

*Salim*

Reviewed by 13/07/23

मौ० सल्लिम

उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग

Mohd. Salim

Dy. Technical Manager - Environment Management Div.

*Nitin Endlay*  
13/07/23  
Authorised Signatory  
डॉ. नितिन एंडले  
तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
Dr. Nitin Endlay  
Technical Manager - Environment Management Div.

Forwarded By:

*Satya Dev Neg*  
13/7  
(Satya Dev Neg  
Scientist E-1

Incharge Customer Service Cell



पेपर मिल रोड, हिम्मत नगर, सहारनपुर-247 001 (उ.प्र.) भारत  
PAPER MILL ROAD, HIMMAT NAGAR, SAHARANPUR- 247 001 (U.P.) INDIA  
दूरभाष प्रत्यक्ष / Tel. Direct (0132) 2714050, दूरभाष ईपीएबीएक्स / Tel. EPABX (0132) 2714053, 2714061, 2714062  
फैक्स / Fax (0132) 2714052, वेबसाइट / website : www.cppri.res.in ईमेल / Email : director.cppri@gmail.com

आधार कार्यालय / BASE OFFICE

ए-55, तृतीय तल, गुजरवाला टाउन, भाग-1, विनायक अस्पताल के सामने, दिल्ली - 110 009  
A-55, 3<sup>rd</sup> Floor, Gujranwala Town, Part-1, Opposite Vinayak Hospital, Delhi - 110 009  
दूरभाष / Phone 9910909169



केन्द्रीय लुग्दी एवं कागज़ अनुसंधान संस्थान  
Central Pulp & Paper Research Institute

भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत एक स्वायत्त संस्थान  
An Autonomous Organisation under the Administrative Control of Ministry of Commerce & Industry, Govt. of India  
(सोसायटी अधिनियम के अंतर्गत पंजीकृत)  
(Registered under Societies Act)



### TEST REPORT

Page 2 of 2

Laboratory Reference No.	:	CPPRI/EMD/PC-II/2023/PE/R-157
ULR No.	:	TC865823100000120F
Date of Issue	:	13.07.2023
Location of Testing	:	Environment Management Division, CPPRI, Saharanpur
Date(s) of Testing	:	06.07.2023 - 11.07.2023

### Test Results

#### I. Chemical Testing (Pollution & Environment-Effluent/Waste Water)

Test Parameter	Unit	Value	Testing Reference Method
		Sample Code	
		402	
pH	--	7.13	IS 3025 (Part-11) : 2022
Total Suspended Solids (TSS)	mg/L	35	IS 3025 (Part-17) : 2022
Total Dissolved Solids (TDS)	mg/L	1118	IS 3025 (Part-16) : 1984
Chemical Oxygen Demand (COD)	mg/L	125	IS 3025 (Part-58) : 2006
Biochemical Oxygen Demand (BOD)	mg/L	16	IS 3025 (Part-44) : 1993 -

Reviewed By

मौ० सालिम  
डा० तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
Mohd. Salim  
Dy. Technical Manager - Environment Management Div.

Authorized Signatory

डॉ. नितिन एंडले  
तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
Dr. Nitin Endley

-----End of Report-----



पेपर मिल रोड, हिम्मत नगर, सहारनपुर-247 001 (उ.प्र.) भारत  
PAPER MILL ROAD, HIMMAT NAGAR, SAHARANPUR- 247 001 (U.P.) INDIA  
दूरभाष प्रत्यक्ष / Tel Direct (0132) 2714050. दूरभाष ईपीएबीएक्स / Tel EPABX (0132) 2714053, 2714061, 2714062  
फैक्स / Fax (0132) 2714052, वेबसाइट / website : www.cppri.res.in ईमेल / Email : director.cppri@gmail.com

आधार कार्यालय / BASE OFFICE

ए-55, तृतीय तल, गुजरवाला टाउन, भाग-1, विनायक अस्पताल के सामने, दिल्ली - 110 009  
A-55, 3<sup>rd</sup> Floor, Gujranwala Town, Part-1, Opposite Vinayak Hospital, Delhi - 110 009  
दूरभाष / Phone 9910909169



## TEST REPORT

TEST REPORT No. NCL/ED-021/12/10/23		DATE OF REPORT : 16/10/2023
Name and Address of Customer	M/S TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED 9TH K.M. STONE BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 16/10/2023
Analysis Start Date	: 12/10/2023	Sample ID No.	: NCL/ED-021/12/10/23
Date of Sampling	: 11/10/2023	Sample Receipt Date	: 12/10/2023
Time of Sampling	: -	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Litre
Sampling Description	: Effluent Water After Treatment	Packing	: PVC Cane
Sampling Location	: ETP Outlet		
Sampling Protocol	: IS:3025 (Part-1)		
Packing Condition	: Sealed		

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland surface water	Public Sewer
1	pH	-	APHA-4500 (H+B)	7.32	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	36	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	APHA-5210 (B)	24	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	128	250	Not Specified
5	Oil & Grease	mg/L	APHA-5520 (B)	BDL(DL-5.0)	10	20

\*\*\*End of Report\*\*\*

Remarks : BDL - BELOW DETECTION LIMIT

ED-021/12/10/23-1



*Sonu*  
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES

*[Signature]*  
Authorized Signatory

- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

1902



**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 24431229/MuzaffarNagar/2024

Date:13/01/2024

- 1- Name of Industry: TIRUPATI BALAJI FIBERRS PRIVATE LIMITED, 9th Km Bhopa Road
- 2- Address of Industry: 9th Km Bhopa Road
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1)Imaran Ali;A.E.E (2)Maneesh Kumar;J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 LTRS PVC
- 9- Date of Sample Collection: 08/12/2023
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 08/12/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.3	5.5-8.5	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	22	50	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1074	2000	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1096	Not Specified	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	18.0	30	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	136	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: At the time of inspection installed Water Treatment Facility found functional.

Analysed by-  
 [Diwakar Dev Gahlot(JRF), Ravish  
 Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

**ANKIT SINGH** Digitally signed  
 by ANKIT SINGH  
 Date:  
 2024.01.15  
 17:31:17 +05'30'  
 Regional Officer

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

I	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatableaa solids, max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above receiving water temperature	-	-	Shall not exceed 5°C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free ammonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand I[ 3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Murecury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2(***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curic/ml	10 <sup>-7</sup> 10 <sup>-6</sup>	10 <sup>-7</sup> 10 <sup>-6</sup>	10 <sup>-8</sup> 10 <sup>-7</sup>	10 <sup>-7</sup> 10 <sup>-6</sup>
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curic/ml	10 <sup>-7</sup> 10 <sup>-6</sup>	10 <sup>-7</sup> 10 <sup>-6</sup>	10 <sup>-8</sup> 10 <sup>-7</sup>	10 <sup>-7</sup> 10 <sup>-6</sup>
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2 (***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

<https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=>

(2) [cpcb.nic.in/Industry\\_Specific\\_Standards.php](https://cpcb.nic.in/Industry_Specific_Standards.php)



# 1905

## Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

### TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-012/06/12/23		DATE OF REPORT : 11/12/2023
Name and Address of Customer	M/S GARG DUPLEX & PAPAER MILLS PVT. LTD. 8.5 KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

#### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 11/12/2023
Analysis Start Date	: 06/12/2023	Sample ID No.	: NCL/ED-012/06/12/23
Date of Sampling	: 05/12/2023	Sample Receipt Date	: 06/12/2023
Time of Sampling	: --	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2 LTR
Sampling Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS:17614 (P-1)		
Packing Condition	: Sealed		

#### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland surface water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.47	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	22	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	18	30	350
4	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	108	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-5.0)	10	20

\*\*\*End of Report\*\*\*

Remarks : BDL - BELOW DETECTION LIMIT

ED-012/06/12/23-1



*Sonu*  
Checked by



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

**Laboratory** : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
**Mobile** : 9810430345, 9205501788 | **Website** : www.newconlab.in  
**E-mail** : newconlab@gmail.com, newconlabfinance@gmail.com



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
 An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No. 1 of 1

TEST REPORT No. NCL/ED-016/14/12/23		DATE OF REPORT : 18/12/2023
Name and Address of Customer	M/S MEENU PAPER MILLS PVT. LTD. 9.5 KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 18/12/2023
Analysis Start Date	: 14/12/2023	Sample ID No.	: NCL/ED-016/14/12/23
Date of Sampling	: 13/12/2023	Sample Receipt Date	: 14/12/2023
Time of Sampling	: 02:45 PM	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC Can
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS:17614 (P-1)		
Packing Condition	: Sealed		

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland surface water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.43	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	24	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	13	30	350
4	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	104	250	Not Specified
5	Colour	Hazen	APHA-2120 (C)	10	Not Specified	Not Specified
6	SAR	-	EPA Method	9.4	Not Specified	Not Specified

\*\*\*End of Report\*\*\*



6/14/12/23-1



*[Signature]*  
Checked by



This report refers only to the particular sample/s submitted for testing and listed parameters. No inference or comment of the same is neither inferred nor implied. The laboratory shall maintain the confidentiality of all information related to the samples & test reports. Any complaints about this report should be communicated within 10 days of the issue date of this report. This report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.



केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान

Central Pulp & Paper Research Institute

भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत

An Autonomous Organisation under the Administrative Control of Ministry of Commerce & Industry, Govt. of India

(सोसायटी अधिनियम के अंतर्गत पंजीकृत / Registered under Societies Act)



BY REGISTERED/SPEED POST

CPPRI/CSC/TEST/(6)/TS - 1078/23 - 24 | 1301 | 1215

Date: 02.02.2024

To,

Meenu Paper Mills Pvt. Ltd.,  
9.5 Km. Bhopa Road,  
Muzaffarnagar - 251 001 (U.P)

विषय - Effluent के नमूनों की परीक्षण रिपोर्ट।

महोदय,

आपके पत्र संख्या Nil dt. 12.01.2024, के सन्दर्भ में भेजे गये, उपरोक्त नमूनों की परीक्षण रिपोर्ट इस पत्र के साथ संलग्न है।

संलग्न परीक्षण रिपोर्ट के लिए केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान, सहारनपुर (CPPRI Saharanpur) को रू० 23,836/- जीव परीक्षण शुल्क (सेवाकर सहित) RTGS के माध्यम से प्राप्त हो चुका है। इस सन्दर्भ में सम्बन्धित बीजक संख्या 1078/23 - 24 दिनांक 01.02.2024, आपकी अग्रिम कार्यवाही हेतु संलग्न है।

धन्यवाद

भवदीय

*(सत्य देव नेगी)*

(सत्य देव नेगी)

वैज्ञानिक 'ई-1' एवं  
प्रभारी ग्राहक सेवा प्रकोष्ठ  
तकनीकी सेवा एवं सभन्ध विभाग  
केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान  
सहारनपुर  
[tscc.cppri@gmail.com](mailto:tscc.cppri@gmail.com)

संलग्न - 1. टेस्ट रिपोर्ट

2. बीजक पत्र रू० 23,836/-

पेपर मिल रोड, हिम्मत नगर, सहारनपुर-247001 (उ.प्र.) भारत

PAPER MILL ROAD, HIMMAT NAGAR, SAHARANPUR-247001 (U.P.) INDIA

दूरभाष प्रत्यक्ष / Tel. Direct (0132) 2714050, दूरभाष ईपीएबीएक्स / Tel. EPABX (0132) 2714053, 2714061, 2714062

वेबसाइट / website - [cppri.res.in](http://cppri.res.in), ईमेल / E mail - [director.cppri@gmail.com](mailto:director.cppri@gmail.com)

सी पी ए आर आई डबल्यू पी आर सी, दिल्ली केन्द्र, प्लॉट संख्या 505, पटपड़गंज औद्योगिक क्षेत्र, दिल्ली - 110092

CPPRI WFRPC Delhi Centre, Plot No. 505, Patparganj Industrial Area, Delhi - 110092



### TEST REPORT

Page 2 of 2

Laboratory Reference No.	:	CPPRI/EMD/PC-II/2024/PE/R-22
ULR No.	:	TC865824100000004F
Date of Issue	:	29.01.2024
Sample Received On	:	12.01.2024
Location of Testing	:	Environment Management Division, CPPRI, Saharanpur
Date(s) of Testing	:	12.01.2024 - 19.01.2024

### Test Results

#### I. Chemical Testing (Pollution & Environment-Effluent/Waste Water)

Test Parameter	Unit	Value		Testing Reference Method
		Sample Code		
		09	10	
pH	--	7.01	8.03	IS 3025 (Part-11) : 2022
Total Suspended Solids (TSS)	mg/L	747	15	IS 3025 (Part-17) : 2022
Total Dissolved Solids (TDS)	mg/L	1773	1110	IS 3025 (Part-16) : 2023
Chemical Oxygen Demand (COD)	mg/L	983	117	IS 3025 (Part-58) : 2006
Biochemical Oxygen Demand (BOD)	mg/L	396	20	IS 3025 (Part-44) : 2023

Reviewed By

मो० सालिम  
 वैज्ञानिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
**Mohd Salim**  
 Scientist-B & Dy. Technical Manager - Environment Management Div.

Authorized Signatory

डॉ. नितिन एंडले  
 विभागाध्यक्ष एवं तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
**Dr. Nitin Endlay**  
 Head & Technical Manager - Environment Management Div.

---End of Report---



# 1909 Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-002/06/01/24		DATE OF REPORT : 10/01/2024
Name and Address of Customer	M/S SHREE SIDHBALI PAPER MILLS PVT. LTD. 9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH, INDIA	

### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 10/01/2024
Analysis Start Date	: 06/01/2024	Sample ID No.	: NCL/ED-002/06/01/24
Date of Sampling	: 05/01/2024	Sample Receipt Date	: 06/01/2024
Time of Sampling	: 05:30 PM	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER	Sample Quantity	: 2 LTR
Sampling Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS:17614 (P-1)		
Packing Condition	: Sealed		

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland surface water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.26	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	42	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	23	30	350
4	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	120	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10	20

\*\*\*End of Report\*\*\*

Remarks : BDL-Below Detection Limit.

ED-002/06/01/24-1



*Sou*  
Checked by



FOR NEWCON CONSULTANTS &amp; LABORATORIES

Authorized Signatory

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

**Laboratory** : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
**Mobile** : 9810430345, 9205501788 | **Website** : www.newconlab.in  
**E-mail** : newconlab@gmail.com, newconlabfinance@gmail.com



# 1910 Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-024/03/03/23	DATE OF REPORT : 10/03/2023
Name and Address of Customer	M/S SHREE SIDHBALI PAPER MILLS PVT. LTD. 9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH, INDIA

### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 10/03/2023
Analysis Start Date	: 03/03/2023	Sample ID No.	: NCL/ED-024/03/03/23
Date of Sampling	: 02/03/2023	Sample Receipt Date	: 03/03/2023
Time of Sampling	: 03:40 PM	Environmental Condition	: 25±2°C
Sampling Done By	: CUSTOMER		
Sampling Description	: EFFLUENT WATER AFTER TREATMENT		
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS:3025 (P-1)	Sample Quantity	: 2 LTR
Packing Condition	: Sealed	Packing	: PVC CANE

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Specification s	Public Sewer
1	pH	-	APHA-4500 (H+B)	7.18	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	44.0	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	APHA-5210 (B)	24.0	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	128.0	250	Not Specified
5	Oil & Grease	mg/L	APHA-5520 (B)	BDL(DL-5.0)	10	20

\*\*\*End of Report\*\*\*

Remarks : BDL=BELOW DETECTION LIMIT.

ED-024/03/03/23-1



Checked by  
 Rahul Singh  
 Sr. Analyst



FOR NEWCON CONSULTANTS & LABORATORIES  
 Authorized Signatory  
 Amit Kumar Singh  
 GM Technical



1. The test report refers only to the particular sample/s submitted for testing and listing.
  2. Endorsement of the same is neither inferred nor implied.
  3. Laboratory shall maintain the confidentiality of all information related to the sample.
  4. Complaints about this report should be communicated within 10 days of the issue date of the report.
  5. The report is not to be produced wholly or in part without prior permission of the Management.
- All disputes subject to Ghaziabad Jurisdiction.

**Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)**  
**Mobile : 9810430345, 9205501788 | Website : www.newconlabs.com**



## TEST REPORT

TEST REPORT No. NCL/ED-045/04/10/23		DATE OF REPORT : 11/10/2023
Name and Address of Customer	M/S SILVERTON PAPERS LTD. 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAILS

Sample Name : EFFLUENT WATER  
 Analysis Start Date : 04/10/2023      Analysis End Date : 11/10/2023  
 Date of Sampling : 03/10/2023      Sample ID No. : NCL/ED-045/04/10/23  
 Time of Sampling : 02:10 PM      Sample Receipt Date : 04/10/2023  
 Sampling Done By : Customer      Environmental Condition : 25±2°C  
 Sampling Description : EFFLUENT WATER AFTER TREATMENT  
 Sampling Location : ETP OUTLET  
 Sampling Protocol : IS: 3025 (P-1)      Sample Quantity : 2 LTR  
 Packing Condition : Sealed      Packing : PVC CANE

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland surface water	Public Sewer
1	pH	-	APHA-4500 (H+B)	7.47	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	28	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	APHA-5210 (B)	18	30	350
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	80	250	Not Specified
5	Oil & Grease	mg/L	APHA-5520 (B)	BDL(DL-5.0)	10	20

\*\*\*End of Report\*\*\*

Remarks : BDL-Below Detection Limit.

ED-045/04/10/23-1



*Sonu*  
Checked by



FOR NEWCON CONSULTANTS & LABORATORIES

*[Signature]*  
Authorized Signatory

- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.





# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-020/02/12/23		DATE OF REPORT : 08/12/2023
Name and Address of Customer	M/S SILVERTON PAPERS LTD. 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAILS

Sample Name	: EFFLUENT WATER	Analysis End Date	: 08/12/2023
Analysis Start Date	: 02/12/2023	Sample ID No.	: NCL/ED-020/02/12/23
Date of Sampling	: 01/12/2023	Sample Receipt Date	: 02/12/2023
Time of Sampling	: 04:30 PM	Environmental Condition	: 25±2°C
Sampling Done By	: Customer	Sample Quantity	: 2 Ltr
Sampling Description	: EFFLUENT WATER AFTER TREATMENT	Packing	: PVC CANE
Sampling Location	: ETP OUTLET		
Sampling Protocol	: IS: 17614 (P-1)		
Packing Condition	: Sealed		

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland surface water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.36	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	32	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	18	30	950
4	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	90	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-5.0)	10	20

\*\*\*End of Report\*\*\*

Remarks : BDL-Below Detection Limit.

ED-020/02/12/23-1



Checked by



FOR NEWCON CONSULTANTS & LABORATORIES  
Authorized Signatory

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



केन्द्रीय लुग्दी एवं कागज अनुसंधान संस्थान 1914

Central Pulp & Paper Research Institute

भारत सरकार के वाणिज्य एवं उद्योग मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत

An Autonomous Organisation under the Administrative Control of Ministry of Commerce & Industry, Govt. of India

(सोसायटी अधिनियम के अंतर्गत पंजीकृत / Registered under Societies Act)



171

## TEST REPORT

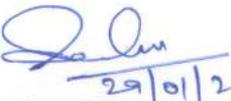
Page 2 of 2

Laboratory Reference No.	:	CPPRI/EMD/PC-II/2024/PE/R-23
ULR No.	:	TC865824100000005F
Date of Issue	:	29.01.2024
Sample Received On	:	12.01.2024
Location of Testing	:	Environment Management Division, CPPRI, Saharanpur
Date(s) of Testing	:	12.01.2024 - 19.01.2024

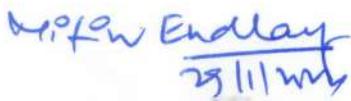
### Test Results

#### I. Chemical Testing (Pollution & Environment-Effluent/Waste Water)

Test Parameter	Unit	Value		Testing Reference Method
		Sample Code		
		11	12	
pH	--	7.15	7.20	IS 3025 (Part-11) : 2022
Total Suspended Solids (TSS)	mg/L	9	7	IS 3025 (Part-17) : 2022
Total Dissolved Solids (TDS)	mg/L	1566	1793	IS 3025 (Part-16) : 2023
Chemical Oxygen Demand (COD)	mg/L	180	148	IS 3025 (Part-58) : 2006
Biochemical Oxygen Demand (BOD)	mg/L	17	12	IS 3025 (Part-44) : 2023
Color	PCU	185	143	APHA, 23rd Edition, 2120 C.

  
29/01/24  
Reviewed By

मौ० सालिम  
वैज्ञानिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
Mohd Salim  
Scientist-B & Dy. Technical Manager - Environment Management Div

  
29/11/24  
Authorized Signatory

डॉ. नितिन एंडले  
विभागाध्यक्ष एवं तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
Dr. Nitin Endlay  
Head & Technical Manager - Environment Management Div

---End of Report---

पेपर मिल रोड, हिम्मत नगर, सहारनपुर-247001 (उ.प्र.) भारत  
PAPER MILL ROAD, HIMMAT NAGAR, SAHARANPUR-247001 (U.P.) INDIA  
दूरभाष प्रत्यक्ष / Tel. Direct (0132) 2714050, दूरभाष ईपीएबीएक्स / Tel. EPABX (0132) 2714053, 2714061, 2714062  
वेबसाइट / website : cppri.res.in, ईमेल / E mail : director.cppri@gmail.com

सी.पी.पी.आर.आई. डबल्यू.पी.आर.पी.सी. दिल्ली केन्द्र, प्लॉट संख्या 505, पटपड़गंज औद्योगिक क्षेत्र, दिल्ली - 110092  
CPPRI WPRPC Delhi Centre, Plot No. 505, Patparganj Industrial Area, Delhi - 110092



TEST REPORT

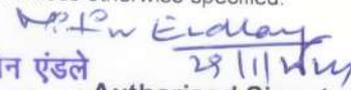
Test Report No.	CPPRI/CSC/2024/R – 21
ULR No.	TC865824100000005F
Date of Issue	29.01.2024
<b>----Customer Details----</b>	
Customer Name & Address	M/s Silvertan Papers Limited, 9 <sup>th</sup> K.M. Bhopa Road Muzaffarnagar – 251 001 (U.P.)
Contact Person	M/s Silvertan Papers Limited,
Email	silvertanpapers@gmail.com
Telephone No.	9756768000
Customer Letter Ref. No. with Date	Nil dated 12.01.2024
<b>----Sample Details----</b>	
Date of Receipt of Sample(s)	12.01.2024
<b>Product /Sample Description</b>	<b>Sample code</b>
1. Treated Effluent (Final Discharge) Unit – I, (Sealed sample)	11
2. Treated Effluent (Final Discharge) Unit – II, (Sealed sample)	12
<b>----Report Details----</b>	
<b>Laboratory Reference No.</b>	<b>Page No.</b>
CPPRI/EMD/PC-II/2023/PE/R - 23 dt. 29.01.2024	02 of 02

**Terms & Conditions**

- Sample is not drawn by CPPRI, unless otherwise specified.
- The results enclosed are only related to the sample(s) submitted to us.
- The report is not to be reproduced wholly or in part and cannot be used as evidence or otherwise in the court of law and should not be used in any advertizing media without special permission in writing from CPPRI.
- In case of any reconfirmation of contents of test report is required, please contact the Head, Customer Service Cell within 15 days of the issue of the report.
- Remnant samples are disposed off after 15 days from date of issue of test report unless otherwise specified.

Reviewed by   
29/01/24

मौ० सालिम  
वैज्ञानिक-बी एवं उप तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
Mohd Salim  
Scientist-B & Dy. Technical Manager - Environment Management Div.

  
डॉ. नितिन एंडले  
विभागाध्यक्ष एवं तकनीकी प्रबन्धक - पर्यावरण प्रबंधन विभाग  
Dr. Nitin Endlay  
Head & Technical Manager - Environment Management Div.

Forwarded By

  
(Satya Dev Negi)  
Scientist 'E- I' &  
Incharge Customer Service Cell



# 1916 Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

<b>TEST REPORT No. NCL/ED-018/13/12/23</b>		<b>DATE OF REPORT : 19/12/2023</b>
<b>Name and Address of Customer</b>	<b>M/S SILVERTON PULP &amp; PAPERS PVT. LTD. 9TH K.M. BHOPA ROAD MUZAFFARNAGAR, U.P.</b>	

### SAMPLING DETAILS

Sample Name : EFFLUENT WATER	Analysis End Date : 19/12/2023
Analysis Start Date : 13/12/2023	Sample ID No. : NCL/ED-018/13/12/23
Date of Sampling : 12/12/2023	Sample Receipt Date : 13/12/2023
Time of Sampling : 01:00 PM	Environmental Condition : 25±2°C
Sampling Done By : Customer	
Sampling Description : EFFLUENT WATER AFTER TREATMENT	
Sampling Location : ETP OUTLET	
Sampling Protocol : IS:17614 (P-1)	Sample Quantity : 2 Ltr
Packing Condition : Sealed	Packing : PVC CANE

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.42	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	28	100	600
3	Total Dissolved Solids (TDS)	mg/L	IS : 3025 (P-16)	832	Not Specified	Not Specified
4	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	16	30	350
5	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	112	250	Not Specified
6	Colour	Hazen	APHA-2120 (C)	15	Not Specified	Not Specified

\*\*\*End of Report\*\*\*

ED-018/13/12/23-1



*Som*  
Checked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES

*[Signature]*  
Authorized Signatory

1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

**Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)**

**Mobile : 9810430345, 9205501788 | Website : www.newconlab.in**

**E-mail : newconlab@gmail.com, newconlabfinance@gmail.com**



# 1917 Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

TEST REPORT No. NCL/ED-044/13/12/23		DATE OF REPORT : 19/12/2023
Name and Address of Customer	M/S SILVERTON PULP & PAPERS PVT. LTD. (UNIT-II) 9TH, K.M. BHOPA ROAD MUZAFFARNAGAR, U.P.	

### SAMPLING DETAILS

**Sample Name** : EFFLUENT WATER  
**Analysis Start Date** : 13/12/2023      **Analysis End Date** : 19/12/2023  
**Date of Sampling** : 12/12/2023      **Sample ID No.** : NCL/ED-044/13/12/23  
**Time of Sampling** : 02:00 PM      **Sample Receipt Date** : 13/12/2023  
**Sampling Done By** : Customer      **Environmental Condition** : 25±2°C  
**Sampling Description** : EFFLUENT WATER AFTER TREATMENT  
**Sampling Location** : ETP OUTLET  
**Sampling Protocol** : IS:17614 (P-1)      **Sample Quantity** : 2 Ltr  
**Packing Condition** : Sealed      **Packing** : PVC CANE

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	IS : 3025 (P-11)	7.38	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	26	100	600
3	Total Dissolved Solids (TDS)	mg/L	IS : 3025 (P-16)	812	Not Specified	Not Specified
4	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	18	30	350
5	Chemical Oxygen Demand (COD)	mg/L	IS : 3025 (P-58)	128	250	Not Specified
6	Colour	Hazen	APHA-2120 (C)	20	Not Specified	Not Specified

\*\*\*End of Report\*\*\*

ED-044/13/12/23-1



*Sam*  
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.



# 1918 Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)

An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

<b>TEST REPORT No. NCL/ED-058/13/09/23</b>		<b>DATE OF REPORT : 18/09/2023</b>
<b>Name and Address of Customer</b>	<b>M/S SILVERTON PULP &amp; PAPERS PVT. LTD. (UNIT-II) 9TH, K.M. BHOPA ROAD MUZAFFARNAGAR, U.P.</b>	

### SAMPLING DETAILS

<b>Sample Name</b> : EFFLUENT WATER <b>Analysis Start Date</b> : 13/09/2023 <b>Date of Sampling</b> : 12/09/2023 <b>Time of Sampling</b> : 12:00 PM <b>Sampling Done By</b> : Customer <b>Sampling Description</b> : EFFLUENT WATER AFTER TREATMENT <b>Sampling Location</b> : ETP OUTLET <b>Sampling Protocol</b> : IS:3025 (P-1) <b>Packing Condition</b> : Sealed	<b>Analysis End Date</b> : 18/09/2023 <b>Sample ID No.</b> : NCL/ED-058/13/09/23 <b>Sample Receipt Date</b> : 13/09/2023 <b>Environmental Condition</b> : 25±2°C  <b>Sample Quantity</b> : 2 Ltr <b>Packing</b> : PVC CANE
----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------

### TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per CPCB (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	APHA-4500 (H+B)	7.46	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	APHA-2540 (D)	27	100	600
3	Total Dissolved Solids (TDS)	mg/L	APHA-2540 (C)	840	Not Specified	Not Specified
4	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	APHA-5210 (B)	19	30	350
5	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 (B)	132	250	Not Specified
6	Colour	Hazen	APHA-2120 (C)	20	Not Specified	Not Specified

\*\*\*End of Report\*\*\*

ED-058/13/09/23-1



*[Signature]*  
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

**NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB**

### EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT

#### SAMPLING DETAILS

Report No. : ET&A/WS/66163/23		Laboratory Sample Code : EMC/WS/66227/23		Date: 19.10.2023
Work Order No. & Date: 66163/23 & 13.10.2023				
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit II, 9 <sup>th</sup> Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh			Order Reference : Through e-mail
Sample Description/Type	ETP Outlet Sample	Sample Collected by	Laboratory Representative	
Sampling Location	Industrial premises	Sample Quantity / Packing	2 L x 1 No.PVC can 300 ml sample for BOD	
Date of Sampling	13.10.2023	Date of Receipt of Sample	13.10.2023	
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis	14.10.2023	Date of Completion of Analysis	19.10.2023	

#### TEST REPORT

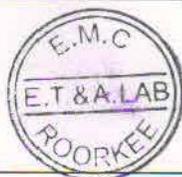
##### (PHYSICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	Total Suspended Solids	mg/L	18.080	30	IS: 3025(Part 17) 1984, Reaff. 2021
2.	Total Dissolved Solids	mg/L	1136.514	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2017
3.	Total Solids	mg/L	1154.594	-	IS: 3025(Part 15) 1984, Reaff. 2019

##### (CHEMICAL PARAMETERS)

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	pH	-	7.61	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	BOD	mg/L	16.20	20	IS: 3025(Part 44) 1993, Reaff. 2019
3.	COD	mg/L	110.50	150	IS: 3025(Part 58) 2006 Reaff. 2017
4.	Oil & Grease	mg/L	4.4	10	IS: 3025(Part 39) 1991, Reaff. 2019

*Nela Singh*  
Checked by



*A.K. Collom*  
Authorized Signatory  
Director

Environment Management Centre  
Khasra No: 1102, Indl. Area  
Rajputan, Roorkee

#### Remarks:

- The above results are related only to tests performed on the sample. Endorsement of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part & can not be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor

+91-9837112609  
+91-9536066038

ashwani\_lakhani@rediffmail.com  
contact@emctestinglaboratories.com

www.emctestinglaboratories.com

Khasra No. 1102  
Industrial Area. Salempur Rajputan,  
Roorkee - 247 667 (Uttarakhand)



NABL ACCREDITED, GOVT. APPROVED &amp; ISO CERTIFIED LAB

**EFFLUENT TREATMENT PLANT OUTLET SAMPLE ANALYSIS REPORT****SAMPLING DETAILS**

Report No. : ET&A/WS/66161/23		Laboratory Sample Code : EMC/WS/66225/23		Date: 19.10.2023
Work Order No. & Date: 66161/23 & 13.10.2023				
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit I, 9 <sup>th</sup> Km Stone, Bhopa Road Muzaffarnagar, Uttar Pradesh			Order Reference : Through e-mail
Sample Description/Type	<u>ETP Outlet Sample</u>	Sample Collected by	Laboratory Representative	
Sampling Location	Industrial premises	Sample Quantity / Packing	2 L x 1 No.PVC can 300 ml sample for BOD	
Date of Sampling	13.10.2023	Date of Receipt of Sample	13.10.2023	
Sampling Procedure	As per IS: 3025 (Part 1) 1987 Reaff. 2019			
Date of Start of Analysis	14.10.2023	Date of Completion of Analysis	19.10.2023	

**TEST REPORT****(PHYSICAL PARAMETERS)**

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	Total Suspended Solids	mg/L	22.118	30	IS: 3025(Part 17) 1984, Reaff. 2021
2.	Total Dissolved Solids	mg/L	1050.342	Not Specified	IS: 3025(Part 16) 1984, Reaff. 2017
3.	Total Solids	mg/L	1072.46	-	IS: 3025(Part 15) 1984, Reaff. 2019

**(CHEMICAL PARAMETERS)**

S.No.	Test(s) conducted	Unit	Test Result	Standards (Effluents discharging in stream)	Test Method
1.	pH	-	7.38	5.5-9.5	IS: 3025(Part 11) 1983, Reaff. 2021
2.	BOD	mg/L	12.50	20	IS: 3025(Part 44) 1993, Reaff. 2019
3.	COD	mg/L	98.40	150	IS: 3025(Part 58) 2006 Reaff. 2017
4.	Oil & Grease	mg/L	3.8	10	IS: 3025(Part 39) 1991, Reaff. 2019

*Nela Seh*  
Checked by



*AK Collon*  
Authorized Signatory  
Director

Environment Management Centre

## Remarks:

- The above results are related only to tests performed on the sample. Endorsement of product is neither inferred nor implied.
- This report is not to be reproduced wholly or in part & can not be used as evidence in the court of law & should not be used in any advertising media without our special permission in writing.
- Sample will be destroyed after 15 days of reporting unless otherwise specified.
- Report refers to the sample submitted to us and not drawn by ET&A Lab., unless mentioned otherwise.
- Result in parentheses is from subcontractor

+91-9837112609  
+91-9536066038

ashwani\_lakhani@rediffmail.com  
contact@emctestlaboratories.com

www.emctestlaboratories.com

Khasra No. 1102  
Industrial Area Salempur Rajputan,  
Roorkee - 247 667 (Uttarakhand)



1921



**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WASTE WATER LABORATORY**

Date: 03/10/2023

Ref No: 22858461/MuzaffarNagar/2023/paybasis

- 1- Name of Industry: TEHRI PULP AND PAPER LTD UNIT-1
- 2- Address of Industry: 9TH K.M. Stone, Bhopa Road, Muzaffarnagar
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1) Imraan Ali ;A.E.E (2) Maneesh Kumar ;J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 23/09/2023
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 25/09/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.5	5.5-8.5	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 OC	mg/l	24	50	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC	mg/l	874	2000	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 OC	mg/l	894	Not Specified	10- 50000 mg/l
BOD, 3 day 27 OC IS 3025 ( Part 44): 1993 Bio	mg/l	19.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	136	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Remark: At the time of inspection installed effluent treatment plant found operational

Analysed by-  
 [Diwakar Dev Gahlot(JRF), Ravish  
 Pratap Singh(JRF)]

Authorized by

Ankit Singh (RO)

**ANKIT SINGH** Digitally signed  
 by ANKIT SINGH  
 Date:  
 2023.10.03  
 19:50:03 +05'30'  
 Regional Officer





**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 22877563/MuzaffarNagar/2023/paybasis

Date: 03/10/2023

- 1- Name of Industry: TEHRI PULP AND PAPER LTD UNIT - 2
- 2- Address of Industry: 9TH K.M. Stone, Bhopa Road, Muzaffarnagar
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1)Imraan Ali ;A.E.E (2) Maneesh Kumar ;J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 23/09/2023
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 25/09/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.3	5.5-8.5	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	28	50	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1048	2000	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	1076	Not Specified	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 ( Part 44): 1993 Bio	mg/l	18	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	144	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Remark: At the time of inspection installed effluent treatment plant found operational

**Analysed by-**  
**[Diwakar Dev Gahlot(JRF), Ravish**  
**Pratap Singh(JRF)]**

**Authorized by**

**Ankit Singh (RO)**

**ANKIT SINGH** Digitally signed  
 by ANKIT SINGH  
 Date:  
 2023.10.03  
 19:49:26 +05'30'  
**Regional Officer**

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

  
TRUE COPY

S.No.	Name & Address of Industry
1.	Aggarwal Duplex & Board Mills Ltd. Bhopa Road Muzaffarnagar
2.	Al Noor Export, Jansath road Muzaffarnagar
3.	Aristo Craft Paper Mills Pvt. Ltd. Meerut Road, Muzaffarnagar
4.	Bajaj Hindustan Ltd. Bhaiana, Muzaffarnagar.
5.	Bindals Papers Mills Ltd. Bhopa Road, Muzaffarnagar.
6.	Bindalas Duplex Ltd, Bhopa Road (Unit-1), Muzaffarnagar
7.	D.L.S. Papers Pvt. Ltd., 10Km Meerut Road, Dhaulapul, Begraipur, Muzaffarnagar
8.	DDLS Paper Mills, 10th Km. Meerut Road, Begraipur, Muzaffarnagar
9.	D.S.M. Sugar Mansurpur, Meerut Road. Muzaffarnagar
10.	Disha paper Industris, Jolly road, Muzaffarnagar
11.	Galaxy Papers pvt.ltd. Jolly Road, Muzaffarnagar
12.	Garg Duplex & Paper Mills (P) Ltd. Bhopa Road, Muzaffarnagar
13.	H.J. Tannery Pvt. Ltd. Jolly Road muzaffarnagar
14.	I.P.L. (Formerly Titawi Sugar Complex), Titawi, Muzaffarnagar.
15.	I.P.L. Sugar Unit Rohana kalan, Muzaffarnagar.
16.	K.K. Duplex Pvt. Ltd., Jansath road, Muzaffarnagar
17.	Krishnanchal Pulp & Papers Pvt. Ltd. (Formerly Prime Papers) Jolly Road, Muzaffarnagar
18.	Mahalaxmi Craft & Tissues Bhopa Road, Jansath Muzaffarnagar.
19.	Meenu Papers (P) Ltd. Bhopa Road Muzaffarnagar
20.	Orient Board & Paper Mill Pvt. Ltd. Jansath Road, Muzaffarnagar
21.	Parijat Paper Mills, Ltd., Bhopa Road, Muzaffarnagar
22.	Genus Papers & Boards Ltd., (Formerly N.S. Papers Ltd.) Jansath Road (Unit-2), Muzaffarnagar
23.	Shakti Craft & Tissues, Jansath road, Muzaffarnagar
24.	Shakumbari Pulp & Paper Bhopa Road, Muzaffarnagar
25.	Shri Bhageshwari Paper Mills (P) Ltd., Bhopa Road Unit-1 Muzaffarnagar
26.	Siddheshwary Ind. Pvt. Ltd., Jansath Road, Muzaffarnagar
27.	Sidhbali Papers mills Ltd,)Bhop Road, Muzaffarnagar
28.	Silver Tone Pulp & Paper (Unit-2) Bhopa Road, Muzaffarnagar.
29.	Silvertoan Paper Ltd. (Unit-1) Bhopa Road, Muzaffarnagar
30.	Silvertoan Paper Ltd. (Unit-2) 16Bhopa Road, Muzaffarnagar
31.	Sir Shadi Lal Distillery & Chemical Works, Mansoorpur Muzaffarnagar
32.	Shri Veer Balaji Paper Mills (Formerly Sita Paper Mill) Bhopa Road, Muzaffarnagar
33.	Suyash craft & papers ltd., Velhana, Muzaffarnagar
34.	S.K. Paper Mills Pvt. Ltd. (Formerly Taj Papers) Jolly road, Muzaffarnagar
35.	Tehri Pulp & Papers Ltd. Bhopa Road (Unit-1) Muzaffarnagar
36.	The Ganga Kisan Sahkari Chini Mills Ltd., Morna, Muzaffarnagar.
37.	Tikaula Sugar Mills Ltd. Tikaula
38.	Tikola Distillery, Tikola, Muzaffarnagar.
39.	Tirupati Balaji Fibres Ltd. Bhopa Road, Muzaffarnagar
40.	Triveni Engg. Industries Ltd. Bilaspur, Jolly Road, Muzaffarnagar.
41.	Indian Potash Ltd. Distillery Unit Rohana Kalan, Muzaffarnagar
42.	Triveni Engg. Industries Ltd. Khatauli Muzaffarnagar.
43.	Uttam Sugar Mills, Khaikheri, Muzaffarnagar.
44.	A.R. Metal Works, Begraipur, Muzaffarnagar
45.	Akash Metal Industries, Begraipur, Muzaffarnagar



TRUE COPY

1926

46.	Aman Metal Works, Begrajpur, Muzaffarnagar
47.	Bharat Metal Works, Begrajpur, Muzaffarnagar
48.	Entire Battery Industries, Begrajpur, Muzaffarnagar
49.	Hasan Metal Works, Begrajpur, Muzaffarnagar
50.	J.S. Industries, Begrajpur, Muzaffarnagar
51.	Shadab Metal Works, Begrajpur, Muzaffarnagar
52.	Shree Metals Work, Begrajpur, Muzaffarnagar
53.	Taj Metal Works, Begrajpur, Muzaffarnagar
54.	Samyam Industries, Begrajpur, Muzaffarnagar
55.	PSR Metals Pvt. Ltd., Begrajpur, Muzaffarnagar
56.	Aadi Enterprises, K-24, UPSIDC, Industrial Area, Begrajpur, Muzaffarnagar
57.	Feroz Metal Works, Begrajpur, Muzaffarnagar
58.	Om Metal Industries, Vill. Khanjapur, Budhana Road, Muzaffarnagar
59.	Indo Asian Alloys Industries, Vill. Meerapura, Shamli Bypass Road, Muzaffarnagar
60.	S.K. Steels, Vill. Jaroda, Meerut Road, Muzaffarnagar
61.	Shree Jee Metals, Budhana Road, Khanjapur, Muzaffarnagar
62.	Sai Metal, L-1, L-2, L-3, Industrial Area Begrajpur, Muzaffarnagar
63.	P.V. Mart Pvt. Ltd., Plot No. 8, Vill. Mustafabad, Muzaffarnagar
64.	Indian Recycler, Vill. Wajidpur Kawali, Jansath, Muzaffarnagar
65.	MLR Foods Pvt. Ltd., Barla-Tajpur Gurjar Road, Vill. Barla, Muzaffarnagar
66.	Khatauli Metal Udyog, Vill. Ladpur, Jansath Road, Khatauli, Muzaffarnagar
67.	S.S. Metal and Allied Industries, Begrajpur Industrial Area, Muzaffarnagar
68.	Suja Metals, G-6, Industrial Area, Begrajpur, Muzaffarnagar
69.	ISGEC Heavy Engg. Ltd. (Formerly - U.P. Steel) Nara, Muzaffarnagar
70.	Magma Industries, Muzaffarnagar
71.	Rati Pushp Intermediates Pvt. Ltd., Jansath Road, Muzaffarnagar
72.	Saral Chemtech LLP, Jansath Road, Muzaffarnagar
73.	Jain Processors, D-1, Industrial Area Begrajpur, Muzaffarnagar
74.	Noor Fashion, K-19, UPSIDC Industrial Area, Begrajpur,
75.	Prince Metal & Alloys, Vill. Hussainpur Bopara, Near Begrajpur, Muzaffarnagar
76.	Aarya Metal Industries, J-11, Industrial Area Begrajpur, Muzaffarnagar
77.	M/s. EZ Waste Recycling, Khasra No. 38, Village Sardhan, Budhana Road, Khatauli, Muzaffarnagar
78.	M/s. Muzashi Recyclers Pvt. Ltd., Vill. Hussainpur Bopara, Near Begrajpur, Muzaffarnagar
79.	PV Mart Pvt. Ltd., Plot No. 8, Vill. Mustafabad, Muzaffarnagar
80.	Vasuka Metals, Vill. Budhana Bangar, 4th Km. Stone, Tehsil Budhana, M.Nagar
81.	Heera Enterprises, Vill. Naseerpur, Muzaffarnagar
82.	Amba Shakti Steel (Rolling Div.), Meerut Road, Jaroda, Muzaffarnagar
83.	Apollo Rubbers, Industrial Area, Muzaffarnagar
84.	Avadh Alloys Pvt. Ltd., Meerut Road, Muzaffarnagar
85.	Baba Bar & Angle Pvt. Ltd., Meerut Road, Muzaffarnagar
86.	Baranala Steel Industries Ltd. (Furnace & Rolling Mill) Meerut Road, Muzaffarnagar
87.	Bharat Steel Rolling Mill (Unit-1), Meerut Road, Muzaffarnagar
88.	Bhawani Chemicals Industries, Rana Chowk, Shamli Bypass Road, Muzaffarnagar
89.	Deepak Ceramics Pvt. Ltd., Meerut Road, Muzaffarnagar
90.	Durga Ispat Pvt. Ltd. Meerut Road, Muzaffarnagar
91.	Eagle Foundary, Tigri, Khatauli, Muzaffarnagar
92.	Everest Refractories Pvt. Ltd., Meerut Road, Muzaffarnagar

93.	G.K. Carbon Pvt. Ltd. Industrial Area, Begrajpur, Muzaffarnagar
94.	G.S. Rollers, B-3, Begrajpur, Muzaffarnagar
95.	Gulshan Polyoles Ltd., Jansath Road, Muzaffarnagar
96.	Gurudev Engineering, Meerut Road, Khatauli, Muzaffarnagar
97.	Jai Ambey Chemical Industries, Vehlana, Muzaffarnagar
98.	Khatauli Rubber Industries, Begrajpur, Muzaffarnagar
99.	Mansoorpur Refractories Pvt. Ltd. Ghasipura, Muzaffarnagar
100.	M.R. Refractories Pvt. Ltd. (Formerly Muzaffarnagar Refractories Pvt. Ltd.) Meerut Road, Muzaffarnagar
101.	Nayan Ispat & Alloys Pvt. Ltd. Vehlana, Muzaffarnagar
102.	Om Casting, Meerut Road, Muzaffarnagar
103.	Petrochem Specialities, Meerut Road, Muzaffarnagar
104.	R.K. Chemicals, Meerut Road, Begrajpur, Muzaffarnagar
105.	Radhey Metalloys (I) Pvt. Ltd. Meerut Road, Muzaffarnagar
106.	Rana Ceramics Product India Pvt. Ltd., Meerut Road, Muzaffarnagar
107.	Rana Steels India Ltd., Meerut Road, Muzaffarnagar
108.	RPS Chemical Industry, Bhopa Road, Muzaffarnagar
109.	S.M.R. Ispat Pvt. Ltd., Sujru, Arihant Road, Muzaffarnagar
110.	Sarvottam Rolling Mills Pvt. Ltd., Meerut Road, Muzaffarnagar
111.	Shivoham Industries (Formerly Doon Industries) Bhandura, Jat Mujhera, Muzaffarnagar
112.	Shree Ji Reclaiming Pvt. Ltd. Meerapur, Jansath, Muzaffarnagar
113.	Shri Balaji Enterprises, Bhandur, Jolly Road, Muzaffarnagar
114.	Shri Bhawani Steel Rolling Mills, Rainbow Lane, Muzaffarnagar
115.	Shri Jai Balaji Steel Rolling Mills Ltd., Muzaffarnagar
116.	Shri Parasnath Refractories Pvt. Ltd., Meerut Road, Muzaffarnagar
117.	Shri Satguru Metalloys Pvt. Ltd., Meerut Road, Muzaffarnagar
118.	RSW Steel Pvt. Ltd. (Formerly Shri Siddhballi Steels Ltd.) 7th Km. Bhopa Road, Muzaffarnagar
119.	Shri Shiv Nandi Dairy Products Pvt. Ltd. Muzaffarnagar
120.	Shridhar Fertilizers, Jansath Road, Muzaffarnagar
121.	Surya Chemicals, Vill. Khaikheri, Muzaffarnagar
122.	Swaroop Rolling Mills Ltd., Salarpur, Jansath, Muzaffarnagar
123.	Swastik India, Meerut Road, Muzaffarnagar
124.	Swastik Udyog, Industrial Estate, Muzaffarnagar
125.	Tara Techno Machines, Roorkee Road, Muzaffarnagar
126.	Tehri Iron & Steel Casting Ltd., Meerut Road, Muzaffarnagar
127.	Ujjwal Casting, Roorkee Road, Muzaffarnagar
128.	Vaishno Steel Pvt. Ltd., Industrial Estate, Meerut Road, Muzaffarnagar
129.	Vardhman Ceramics & Refractories Pvt. Ltd., Vehlana, Muzaffarnagar
130.	Vehlana Steel & Alloys Pvt. Ltd. Meerut Road, Vehlana, Muzaffarnagar
131.	Vishvaratan Refractories Pvt. Ltd., Meerut Road, Muzaffarnagar
132.	Chakradhar Chemicals, Begrajpur, Muzaffarnagar
133.	Arihant Agriculture Implements, Khatauli, Muzaffarnagar
134.	Bansal Industries Corporation, Industrial Estate, Muzaffarnagar
135.	Mittal Vessels Pvt. Ltd., Bhopa Road, Muzaffarnagar
136.	New Eagle Agro Industries, Madh Road, Tigai, Khatauli, Muzaffarnagar
137.	Raghupati Synergy Pvt. Ltd., Vill. Shernagar, Jansath Road, Muzaffarnagar
138.	Shakumbari Expo Impo, Bhopa Road, Muzaffarnagar

139.	Technocast, Vill. & P.O. Pinna, Muzaffarnagar
140.	Tirupati Cylinders, Bhopa Road, Muzaffarnagar
141.	Sai Globe Packaging, Industrial Area Begrajpur, Muzaffarnagar
142.	Swastic Udyog, C-12, Industrial Estate, Muzaffarnagar
143.	Shri Balaji Process, Vill. Alipur Aterna, Tehsil Budhana, Muzaffarnagar
144.	Aman Rolling Mills, Vill. Sandhawali, Muzaffarnagar
145.	Diamond Pyrolysis, Vill. Sandhawali, Muzaffarnagar
146.	Tejas Rasayan Pvt. Ltd., Vill. Jat Mujhera, Bhopa Road, Muzaffarnagar
147.	MMD Green Energy Solution, Jansath Road, Vill. Shernagar, Muzaffarnagar
148.	Kisan Agro Industries, Vill. Vehalana, Meerut Road, Muzaffarnagar
149.	Mahie Green Earth Product, Vill. Nara, Meerut Road, Muzaffarnagar
150.	ARG Rubber Processed Oil Industries, Vill. Shernagar, Jansath Road, Muzaffarnagar
151.	Triveni Pyro Fuels, Sohjani Road, Vill. Kutubpur, Muzaffarnagar
152.	J.D. Enterprises, C-37, Industrial Area, Begrajpur, Muzaffarnagar
153.	Shubh Rolling Mills, Vill. Suzru, Rainbow Road, Muzaffarnagar
154.	National Gold Rolling Mill, Vill. Salarpur, Meerapur Road, Muzaffarnagar
155.	Mahalaxmi Enterprises, Bhopa Road, Vill. Makhiyali, Muzaffarnagar
156.	Shakumbari Enterprises, Vill. Bahadurpur, Muzaffarnagar
157.	Rudhra Enterprises, Vill. Ukawali, Tehsil Budhana, Muzaffarnagar
158.	Lakshmi Industries, Vill. Tisang, Tehsil Jansath, Muzaffarnagar
159.	Shri Tirupati Enterprises, Vill. Bannagar, 8th Km. Saharanpur Road, Muzaffarnagar
160.	Kohinoor Manure Factory, Vill. Shekhupura, Khatauli, Muzaffarnagar
161.	B & B Sons Co., Vill. Goyla, Tehsil Budhana, Muzaffarnagar
162.	Vinayak Industries, Vill. Shernagar, Jansath Road, Muzaffarnagar
163.	Lakshmi Enterprises, Arihant Road, Sujru, Muzaffarnagar
164.	Jai Mateshwari Steels, Rainbow Lane, Meerut Road, Muzaffarnagar
165.	Dakini Health Foods, 9th Km. Bhopa Road, Muzaffarnagar
166.	Bimal Ceramics Pvt. Ltd. Vill. Vehlana, Meerut Road, Muzaffarnagar
167.	Goel Dyechem Pvt. Ltd., 7th Km. Bhopa Road, Vill. Makhiyali, Muzaffarnagar
168.	Brothers Enterprises, Budhana Road, Vill. Pinna, Muzaffarnagar
169.	Shri Durga Industries, Vill. Vehlana, Shamli Bypass Road, Muzaffarnagar
170.	Wintex Industries, A-7, Industrial Estate, Meerut Road, Muzaffarnagar
171.	Bharat Rolling Mill, Vill. Talda, Salarpur Road, Muzaffarnagar
172.	Ram Potash Pvt. Ltd., Vill. Shernagar, Jansath Road, Muzaffarnagar
173.	Alisha Enterprises, Vill. Sikhreda, Jolly Road, Muzaffarnagar
174.	Dev Enterprises, Vill. Salarpur, Meerapur Road, Muzaffarnagar
175.	Ravi Pestochem Pvt. Ltd., 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar
176.	ASV Reclaiming LLP, Vill. Talda, Jansath Road, Muzaffarnagar
177.	Navkar Agriculture Industries, Tabita Road, Opp. Cheetal Grand, Khatauli, Muzaffarnagar
178.	Shree Agro Industries, Vill. Mubarikpur Tigai, G.T. Road, Muzaffarnagar
179.	Zaidi Rubber Industries, Vill. Shernagar, Jansath Road, Muzaffarnagar
180.	Shri Banke Bihari Enterprises, Vill. Salarpur, Muzaffarnagar
181.	Swarup Rolling Mills Ltd., Vill. Salarpur, Jansath Road, Muzaffarnagar
182.	Ramdoot Rolling Mills, 6.5 Km. Stone, Meerut Road, Muzaffarnagar
183.	Ramnamah Fertilizers LLP, Vill. Shernagar, Jansath Road, Muzaffarnagar
184.	Agrotech Marketing Co., 7.4 Km., Jansath Road, Muzaffarnagar



TRUE COPY